FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF TAKSHASHILA CORPORATION LLP

RELEVANT PARTICULARS

1.	**Name of Corporate Debtor**	**TAKSHASHILA CORPORATION LLP**
2.	Date of incorporation of Corporate Debtor	23/04/2014
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	AAC-2724
5.	Address of the registered office and principal office (if any) of Corporate Debtor	560, Silver ARC-B, Open Plot, Nr. Ashima House, B/h. Town Hall, Madalpur, Ahmedabad, Ahmedabad, Gujarat, India, 380006
6.	Insolvency commencement date in respect of Corporate Debtor	**25-09-2026** (Registry communication & Certified copy of order yet not received)
7.	Estimated date of closure of insolvency resolution process	**24-03-.2027** (i.e., 180 days from the insolvency commencement date)
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	**Chetan B. Patel** **Reg. No.:** IBBI/IPA-002/IP-N00819/2019-2020/12561 **AFA Valid Upto** : 30.06.2027
9.	Address & email of the interim resolution professional, as registered with the board	**Address:** A-106, Titanium Square, Thaltej Cross Road, Sarkhej-Gandhinagar Highway, Thaltej, Ahmedabad-380054. **Email : chetanpatelcs@gmail.com**
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	**Address:** A-106, Titanium Square, Thaltej Cross Road, Sarkhej-Gandhinagar Highway, Thaltej, Ahmedabad-380054. **Email : llptakshashila@gmail.com** (To be used for submission of claims) **Mob:** 9925002277
11.	Last date for submission of claims	**09-10-2026**
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	No classes identified as yet
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	No classes identified as yet
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) Physical Address: [Correspondence Address of IRP as at No. 10 above]

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench, Court-II, vide its Order dated 25-09-2026 (Certified copy of order not received as on date) passed in CP (IB) No. 188 of 2026, has ordered the commencement of a Corporate Insolvency Resolution Process of **TAKSHASHILA CORPORATION** LLP on **25-09-2026.**

The creditors of **TAKSHASHILA CORPORATION LLP** are hereby called upon to submit their claims with proof on or before **09-10-2026** to the Interim Resolution Professional at the address mentioned against entry No. 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA-**Not Applicable.**

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
IP Chetan B. Patel
Interim Resolution Professional, Takshashila Corporation LLP
Regn. No.: IBBI/IPA-002/IP-N00819/2019-2020/1256

Date : 28.09.2026
Place: Ahmedabad

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF TAKSHASHILA DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	**Name of Corporate Debtor**	**TAKSHASHILA DEVELOPERS PRIVATE LIMITED**
2.	Date of incorporation of Corporate Debtor	24/11/2015
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U45200GJ2015PTC085167
5.	Address of the registered office and principal office (if any) of Corporate Debtor	560, Silver ARC-B, Open Plot, Nr. Ashima House, B/h. Town Hall, Madalpur, Ellis Bridge, Ahmedabad, Ahmedabad, Gujarat, India, 380006
6.	Insolvency commencement date in respect of Corporate Debtor	**25-09-2026** (Registry communication & Certified copy of order yet not received)
7.	Estimated date of closure of insolvency resolution process	**24-03-.2027** (i.e., 180 days from the insolvency commencement date)
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	**Chetan B. Patel** **Reg. No.:** IBBI/IPA-002/IP-N00819/2019-2020/12561 **AFA Valid Upto** : 30.06.2027
9.	Address & email of the interim resolution professional, as registered with the board	**Address:** A-106, Titanium Square, Thaltej Cross Road, Sarkhej-Gandhinagar Highway, Thaltej, Ahmedabad-380054. **Email : chetanpatelcs@gmail.com**
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	**Address:** A-106, Titanium Square, Thaltej Cross Road, Sarkhej-Gandhinagar Highway, Thaltej, Ahmedabad-380054. **Email : takshashiladev@gmail.com** (To be used for submission of claims) **Mob:** 9925002277
11.	Last date for submission of claims	**09-10-2026**
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	No classes identified as yet
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	No classes identified as yet
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) Physical Address: [Correspondence Address of IRP as at No. 10 above]

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench, Court-II, vide its Order dated 25-09-2026 (Registry communication or Certified copy of order not received as on date) passed in CP (IB) No. 190 of 2026, has ordered the commencement of a Corporate Insolvency Resolution Process of **TAKSHASHILA DEVELOPERS PRIVATE LIMITED** on **25-09-2026.**

The creditors of **TAKSHASHILA DEVELOPERS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **09-10-2026** to the Interim Resolution Professional at the address mentioned against entry No. 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.-**Not Applicable.**

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
IP Chetan B. Patel
Interim Resolution Professional, Takshashila Developers Private Limited
Regn. No.: IBBI/IPA-002/IP-N00819/2019-2020/12561

Date : 28.09.2026
Place: Ahmedabad

---

pnb Housing Finance Limited
Ghar Ki Baat

APPENDIX -IV-A - E-AUCTION-PUBLIC SALE NOTICE of IMMOVABLE PROPERTY/IES

E-AUCTION-SALE NOTICE FOR SALE OF IMMOVEABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISO TO RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 |

Reg. Off.:- 9th Floor, Antriksh Bhawan, 22 Kasturba Gandhi Marg, New Delhi-110001, Phones:-011-23357171, 23357172, 23705414, Web:-www.pnbhousing.com

B.O.VADODARA: Trivia Mall, Race Course Road, Vadiwadi, Near Natubhai Circle, Vadodara, Gujarat – 390007,
B.O.VESU: UG-4, Milestone Milagro, Near Someshwar Char Rasta, Udhana-Magdalla Road, Vesu, Surat, Gujarat, 395007

Notice is hereby given to the public in general and in particular to the borrower(s) & guarantor(s) indicated in Column no-A that the below described immovable property (ies) described in Column no-D mortgaged/charged to the Secured Creditor, the constructive/Physical Possession of which has been taken (as described in Column no-C) by the authorized Officer of **M/s PNB Housing Finance Limited**/Secured Creditor, will be sold on **"AS IS WHERE IS, AS IS WHAT IS and WHATEVER THERE IS BASIS"** as per the details mentioned below. Notice is hereby given to borrower(s)/mortgagor(s)/Legal Heirs, Legal Representative, (whether Known or Unknown), executor(s), administrator(s), successor(s), assignee(s) of the respective borrowers/ mortgagor(s)(since deceased) as the case may be indicated in Column no-A under Rule-8(6) & 9 of the Security Interest Enforcement Rules, 2002 amended as on date. For detailed terms and conditions of the sale, please refer to the link provided in **M/s PNB Housing Finance Limited/secured creditor's website i.e. www.pnbhousing.com.**

Loan No. Name of the Borrower/ Co- Borrower/Guarantor/Legal heirs(A)	Demanded Amount & Date (B)	Nature of possession (C)	Description of the Properties mortgaged (D)	Reserve Price (RP) (E)	EMD (10% of RP) (F)	Last Date of Submission of Bid (G)	Bid Incremental Rate (H)	Inspection Date & Time (I)	Date of Auction & Time (J)	Known Encumbrances/ Court Case if any (K)
HOU/VA/1222/1059115, Nikesh Maheshkumar Mehta / Maheshkumar Mehta / Milin Mehal, B.O.: VADODARA	**Rs. 16,38,158.32 & 06-08-2025**	Physical Possession	101, Jala Chambers, Marimata Lend, Rajmahal Road, Vadodara, Gujarat-390001, Vadodara, India	**Rs. 11,38,000**	**Rs. 1,13,800**	15/10/2026	**Rs. 10,000**	06-10-2026 12:00pm to 04:00pm	16-10-2026 2PM to 03:00PM	NOT KNOWN
NHL/VES/0823/1154092, Jinkalkumar Patel / Kajalben Jinkalkumar Patel, B.O.: VESU	**Rs. 53,72,662.10 & 06-03-2025**	Physical Possession	Shop No 18, 19 & 20, 2nd Floor, Block A, samarth Park Commercial Complex, B/h Amroli Tapi Ghat Garden & Opp. Prannath Multi Speciality Hospital, Amroli Road, Surat, Gujarat-391150, India.	**Rs. 36,41,000**	**Rs. 3,64,100**	15/10/2026	**Rs. 10,000**	07-10-2026 12:00pm to 04:00pm	16-10-2026 2PM to 03:00PM	NOT KNOWN
HOU/VES/0619/713169, Jayeshkumar K Gorasiya / Kailasben Jayeshkumar Gorasiya, B.O.: VESU	**Rs. 20,32,788.45 & 28-06-2021**	Physical Possession	Plot No 42, Sahajanand Lake City, RS No 130 131 134 135 Block No 118 119 123 New Block No 118 After Amalagation New Block No 1148, Nr Sahajanand Residency Nr Atmiya Vidhyamandir School Off Kamrej Bardoli Road Khol Bharthana Surat Gujarat-394180 Surat, India.	**Rs. 6,72,000**	**Rs. 67,200**	15/10/2026	**Rs. 10,000**	06-10-2026 12:00pm to 04:00pm	16-10-2026 2PM to 03:00PM	NOT KNOWN

***Together with the further interest @18% p.a. as applicable, incidental expenses, cost, charges etc. incurred upto the date of payment and/or realization thereof. ** To the best knowledge and information of the authorized Officer of PNB Housing Finance Limited, there are no other encumbrances/ claims in respect of above mentioned immovable/secured assets except what is disclosed in the Column No.-K. Further such encumbrances to be catered/paid by the successful purchaser/bidder at his/her end. The prospective purchaser(s)/bidders are requested to independently ascertain the veracity of the mentioned encumbrances.** **(1.)** As on date, there is no order restraining and/or court injunction PNBHFL/the authorized Officer of PNBHFL from selling, alienating and/or disposing of the above immovable properties/secured assets and status is mentioned in column no-K **(2.)** The prospective purchaser/bidder and interested parties may independently take the inspection of the pleading in the proceedings/orders passed etc. if any, stated in column no-K. Including but not limited to the title of the documents of the title pertaining thereto available with the PNBHFL and satisfy themselves in all respects prior to submitting tender/bid application form or making Offer(s). The bidder(s) has to sign the terms and conditions of this auction along with the Bid Form. **(3.)** Please note that in terms of Rule 9(3) of the Security Interest (Enforcement) Rules, 2002, the bidder(s)/the purchaser is legally bound to deposit 25% of the amount of sale price, (inclusive of earnest money) on the same day or not later than next working day. The sale may be confirmed in favour of (bidder(s) only after receipt of 25% of the sale price by the secured creditor in accordance with Rule 9(2) of the Security Interest (Enforcement) Rules, 2002. The remaining 75% of the s sale consideration amount has to be deposited by the purchaser within 15 days' from the date of acknowledgement of sale confirmation letter and in default of such deposit, the authorized officer shall forfeit the part payment of sale consideration amount within 15 days from the date of expiry of mandatory period of 15 days mentioned in the sale confirmation letter and the property/secured asset shall be resold as per the provisions of Sarfaesi Act. **(4.) M/s C1 India Private Limited would be assisting the Authorised officer in conducting sale through an e-Auction having its Corporate office at Plot No. 68, 3rd Floor, Sector 44, Gurgaon, Haryana 122003 Website -www.bankeauctions.com For any assistance related to inspection of the property or obtaining the Bid Documents and for any other query or for registration, you have to co-ordinate with Ashish Ashok Matta, Toll Free No. - 1800 120 8800, E-Mail: auction@pnbhousing.com, is authorised Person of PNBHFL or refer to www.pnbhousing.com.**

PLACE : GUJARAT **DATE :- 29.09.2026** **SD/-AUTHORIZED OFFICER, PNB HOUSING FINANCE LIMITED**

સેન્ટ્રલ બેંક ઑફ ઈંડિયા
सेन्ट्रल बैंक ऑफ इंडिया
Central Bank of India
CENTRAL TO YOU SINCE 1911

REGIONAL OFFICE:
1st Floor, City Telephone Exchange,
BSNL Bhavan, Nr. Kuber Bhavan,
Jail Road, Baroda-390 001

E-AUCTION SALE NOTICE

"APPENDIX-IV-A"
(See Proviso to rule 8(6))

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES ON 16-10-2026

E-Auction Sale Notice for sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) that the below described immovable property mortgaged / charged to the secured creditor, the Physical / Symbolic Possession of which have been taken by the authorized officer of Central Bank of India, (Secured creditors), will be sold on 'As is where is", "As is what is" and "whatever is there is" basis on **16-10-2026** for recovery of dues to the secured creditors from Borrower(s) and Guarantor(s). The Reserve Price and earnest money deposit is displayed against the details of respective properties.

DISCRIPTION OF IMMOVABLE PROPERTIES

Sr. No.	Name of Branch & contact of BM / Authorised Officer	Name of Borrower/s and Guarantor/s	Description of immovable properties	Demand Notice Date and Due Amount	Reserve Price EMD Bid Increase Amt.
1	B/O Halol Branch Head- Mr. Abhishek Goyal Mo: 8980015771 Authorize Officer Mr. Sunil Jain Mo: 7000616263	Borrower- M/S Agrawal Industries (Prop. Omprakash Kedarnath Agrawal)	R.S.No.40 admeasuring 120.82 Sq mtrs, Flat No. F-7, F-8, **Subh Home Complex**, First Floor Godhra Road, Taluka Halol Distt Panchmahal Gujarat 389350. Bounded as- East: Road West: Road North: Road South: Flat No. F-5 & F-6	Demand Notice 19/01/2022 **₹ 7,71,597.00** (Rs. Seven Lacs Seventy One Thousand Five Hundred Ninety Seven Only)	Reserve Price **₹ 5,20,000.00** EMD Amt.: **₹ 52,000.00** Bid Increase Amt.: **₹ 5,000.00**
2	B/O Old Padra Road Branch Head- Mr. Prashant Dabra Mo: 8238076696 Authorised Officer- Mr. Virendra Kumar Mo: 9799865295	Borrower- Mr. Satendra Kumar and Mrs. Mithalesh Satendra Kumar	Vibhag B, Tika No 16/2, CS No 120, Flat No 502 (5th Floor), **"Shiv Sai Residency"**, Mangaldas Mohalla, B/h Shreyas School, Near Polo Ground, Bagikhana Road, Vadodara East: -Adjoining Property West: - Stair and Lift North: - Property Of Mr Bhagat South: - Flat No 503	Demand Notice 27/10/2021 **₹ 11,89,350.00** (Rs. Eleven Lacs Eighty Nine Thousand Three Hundred Fifty Only)	Reserve Price **₹ 9,25,000.00** EMD Amt.: **₹ 92,500.00** Bid Increase Amt.: **₹ 5,000.00**
3	B/O Kevdabaug Branch Head- Mr. Vijay Ziniya Mo: 8980015777 Authorised Officer- Mr. Ravi Kumar Mo: 9099913664	Borrower- Mr. Hitesh Arvind bhai Patel	In the registration dist. and sub dist. Anand a property bearing Plot No 17, **Sai Residency**, Kusumba Road, Asodar Chokdi, Near Kodiar Mandir, Asodar Ta. Anklav, Dist Anand, situated up on land bearing revenue survey No 142/2 Block No 195 of Village Asodar, Taluka and Dist Anand bounded on or towards: Towards the East: Society Road Towards the West: Agri Land S No 194 Towards the North: Plot No 16 Towards the South: Plot No 18	Demand Notice 29/09/2017 **₹ 14,62,973.00** (Rs. Fourteen Lacs Sixty Two Thousand Nine Hundred Seventy Three Only)	Reserve Price **₹ 6,50,000.00** EMD Amt.: **₹ 65,000.00** Bid Increase Amt.: **₹ 5,000.00**
4		Borrower- Mr. Janakkumar Chaganbhai Patel And Mrs Nikitaben Janakkumar	In the registration dist. and sub dist. Anand a property bearing plot No 24, **Sai Residency**, Kusumba Road, Asodar Chokdi, Near Kodiar Mandir, Asodar Ta. Anklav, Dist Anand, situated up on land bearing revenue survey No 142/2 Block No 195 of Village Asodar, Taluka and Dist Anand.Bounded on or towards Towards the East: Society Road Towards the West: Agri Land S No 194 Towards the North: Plot No 23 Towards the South: open land Block No 193	Demand Notice 03/10/2017 **₹ 15,96,847.00** (Rs. Fifteen Lacs Ninety Six Thousand Eight Hundred Forty Seven Only)	Reserve Price **₹ 10,00,000.00** EMD Amt.: **₹ 1,00,000.00** Bid Increase Amt.: **₹ 5,000.00**
5	B/O Dohad Branch Head: - Mr. Murali D. Parihar Mo: 8980015766 Authorised Officer: Mr. Mahesh Oza Mo: 8770728879	Borrower- M/s Jay Aditya Corporation (Prop. Aditya Pankajkumar Merchant)	Shop no. 60, 61 & Shop No. 84, 85 (Total 4 Shops) adjacent to each other on 2nd floor of wing-G, having carpet area admeasuring in 28.88 sq mtr in **Shreeji Arcade** each, organized and construction in land bearing R S No.343/1/1/2, New R S No.343/1/1/2/1 to 343/1/1/2/8 admeasuring 12033 sq mtr of moje village Halol, in sub District – Halol and District- Panchmahal 389350.	Demand Notice 04/09/2023 **₹ 3,57,70,014.74** (Rs. Three Crore Fifty Seven Lacs Seventy Thousand Fourteen and Seventy Four Paisa Only)	Reserve Price **₹ 26,30,000.00** EMD Amt.: **₹ 2,63,000.00** Bid Increase Amt.: **₹ 10,000.00**
6			Shop no. 62, 63 & Shop No. 82, 83 (Total 4 Shops) adjacent to each other on 2nd floor of wing-G, having carpet area admeasuring in 28.88 sq mtr in **Shreeji Arcade** each, organized and construction in land bearing R S No.343/1/1/2, New R S No.343/1/1/2/1 to 343/1/1/2/8 admeasuring 12033 sq mtr of moje village Halol, in sub District – Halol and District- Panchmahal 389350.		Reserve Price **₹ 26,30,000.00** EMD Amt.: **₹ 2,63,000.00** Bid Increase Amt.: **₹ 10,000.00**
7			Shop no. 58,59 & Shop No. 86,87 (Total 4 Shops) adjacent to each other on 2nd floor of wing-G, having carpet area admeasuring in 28.88 sq mtr in **Shreeji Arcade** each, organized and construction in land bearing R S No.343/1/1/2, New R S No.343/1/1/2/1 to 343/1/1/2/8 admeasuring 12033 sq mtr of moje village Halol, in sub District – Halol and District- Panchmahal 389350.		Reserve Price **₹ 26,30,000.00** EMD Amt.: **₹ 2,63,000.00** Bid Increase Amt.: **₹ 10,000.00**
8			Shop no. 55, 56, 57 & Shop No. 88, 89, 90 (Total 6 Shops) adjacent to each other on 2nd floor of wing-G, having carpet area admeasuring in 28.88 sq mtr in **Shreeji Arcade** each, organized and construction in land bearing R S No.343/1/1/2, New R S No.343/1/1/2/1 to 343/1/1/2/8 admeasuring 12033 sq mtr of moje village Halol, in sub District –Halol and District- Panchmahal 389350.		Reserve Price **₹ 39,45,000.00** EMD Amt.: **₹ 3,94,500.00** Bid Increase Amt.: **₹ 10,000.00**
9	B/O Naswadi Branch Head- Mr. Pradeep Malviya Mo: 8980015782 Authorised Officer- Mr. Mahesh Oza Mo: 9428203856	Borrower- Ms. Rekhaben Sanjaybhai Bhil	All the piece and parcel of Land and construction thereon as per sale deed No. 139 dated 20/03/2018 situated at Mouje Naswadi, non-Agriculture Land R.s. No. 135 **"Sarkar Residency"** Plot No. A-88, Plot admeasuring: 44.65 Sq. Mtr, Divided common Road and common Plot Admeasuring: 37.18 Sq.Mtr, Total Admeasuring : 81.83 Sq. Mtr. Situated at Naswadi, Ta.Naswadi District Chhotaudepur, Gujarat- 391150 bounded as under: Bounded by: North: Plot No. A-89 South: Plot No. A-87 East: Society Road West: Plot No. A-85	Demand Notice 04/09/2023 **₹ 10,60,913.00** (Rs. Ten Lacs Sixty Thousand Nine Hundred Thirteen Only)	Reserve Price **₹ 8,10,000.00** EMD Amt.: **₹ 81,000.00** Bid Increase Amt.: **₹ 5,000.00**

- **E Auction Date 16-10-2026, Time 12.00 Noon to 6.00 PM with Auto Extension of 10 Minutes.**
- **Auction will be conducted through the bank's Approved service provider "URL :** https://baanknet.com **"**
- 1) Property Inspection Date & Timing: **09-10-2026** between **10.00 am to 3.00 pm**
- 2) Bidder will register on website and Upload KYC documents and after verification of KYC Documents by the Service provider, EMD to be deposited in Global EMD wallet through NEFT/RTGS/TRANSFER (after generation of Challan).
- The interested bidders who require assistance in creating Login ID & Password, uploading data, submitting bid, may contact to https://baanknet.com Helpdesk Number **8291220220** or go to Help section (User Manual).
- **The Auction Sale is conducted on "As is where is, As is what is and whatever there is" Basis. Bank is not aware of any pending charges, taxes, etc. Purchasers are bound to verify the same and, if any, have to bear the same.**

Statutory 15 days sale notice under Rule 8(6) of SARFAESI Act 2002

- Borrower/Guarantors/Mortgagor are hereby Notified for sale of immovable/movable secured asset towards realization of outstanding dues of Secured Creditor.

Date : 27/09/2026
Place : Vadodara

Authorized Officer, Regional Office,
Central Bank of India, Vadodara

HDFC BANK
We understand your world

HDFC Bank Limited

Branch Address: HDFC House, Trident Complex, Race Course Vadodara 390007
CIN L70100MH1977PLC019916 Website: www.hdfc.com

DEMAND NOTICE

Under Section 13 (2) of the Securitization and Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 (Act) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002:

Whereas the undersigned being the Authorized Officer of HDFC BANK LIMITED under Securitization And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under Section13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued Demand Notices under Section 13 (2) of the said Act, calling upon the Borrower(s) / Legal Heir(s) / Legal Representative(s)listed hereunder, to pay the amounts mentioned in the respective Demand Notice/s, within 60 days from the date of the respective Notice/s, as per details given below. The undersigned have, caused these Notices to be pasted on the premises of the last known respective addresses of the said Borrower(s) / Legal Heir(s) / Legal Representative(s). Copies of the said Notices are available with the undersigned, and the said Borrower(s) / Legal Heir(s) / Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Borrower(s) / Legal Heir(s) / Legal Representative(s) to pay to HDFC BANK Limited, within 60 days from the date of publication of this Notice, the amounts indicated herein below in their respective names, together with further interest as detailed in the said Demand Notices from the respective dates mentioned below in column (c) till the date of payment and / or realization, read with the loan agreement and other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to HDFC BANK Limited by the said Borrower (s) respectively.

Borrower(s) / Legal Heir(s) / Legal Representative(s) attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset/s.

Sr. No	Name of Borrower(s) / Legal Heir(s) / Legal Representative(s)	Total Outstanding Dues	Date of Demand Notice	Description of Secured Asset(s) /Immovable Property (ies)
(a)	(b)	(c)	(d)	(e)
1	MR GADHAVI SHAKTIDAN NAVALDAN (Borrower) GADHAVI KAJALBEN SHAKTIDAN (Co-Borrower 1) 691002294, 701306544 - HOME LOAN 0001013880010157061 - CREDIT CARDS	Rs.1776639/- AS ON 30.04.2026	20-AUG-2026	VAKRATUND PALMS TOWER A, FLAT-601,FLOOR-6, S NO 360,BLOCK 334,FP-120,TP-1, B/S RADHESHYAM FLATS, NR, LIVE-IN FLATS, SEVASI-BHAYLI, CANAL ROAD, SEVASI,VADODARA, SEVASI, VADODARA, 391101, GUJARAT.
2	MR JAGTAP JIGNESH (Borrower) JAGTAP ALKA (Co-Borrower 1) 704427807, 704427941 - HOME LOAN 1010740009244850,1012690001926580 - CREDIT CARDS	Rs. 2273217/- AS ON 30.04.2026	18-AUG-2026	DEVESH IMPERIA-TOWER F, FLAT-701,FLOOR-7, S NO RS NO.453,FP NO.79,BILL, TP-1,NR ATLADRA PADRA MAIN, ROAD,VADODARA, VADODARA, VADODARA, 390012, GUJARAT.
3	MR JAISWAR MUNNALAL (BORROWER) MR JAISWAR POONAMBEN (CO BORROWER 1) 642774089, 644066614 – HOME LOAN 0001013880006404204 – CREDIT CARD	RS. 943537/- AS ON 30.04.2026	19-AUG-2026	FORTUNE AROMA SHOPS, UNIT-FF-09, FLOOR-1, S NO FP-107, TP-02, BESIDE SYNNOVE ENCLAVE, BEHIND ESSAR PETROL PUMP, BHAYLI, BHAYLI, VADODARA, 391410, GUJARAT.
4	MR THAKKAR RITESHKUMAR (BORROWER) THAKKAR NAYNABEN RITESHKUAMR (CO-BORROWER 1) 635326444, 635899245 & 677455368 - HOME LOAN 0001014530001568460 - CREDIT CARDS	RS. 11,79,299/- AS ON 31.05.2026	17-AUG-2026	NEELDEEP TOWERS TOWER D, 406,4TH, S NO 435,RS /B NO.435,OPP GSFC, FERTILIZER NAGAR GATE,B/S H P, PETROL PUMP,DASRATH, VADODARA, VADODARA, NR HIGH SCHOOL, 391350, GUJARAT.
5	MR TRIPATHI SAMIRKUMAR M (Borrower) 639314542, 639314559 - HOME LOAN 101455001999930O- CREDIT CARDS	Rs. 1446660/- AS ON 30.04.2026	18-AUG-2026	SHREE SIDDHESHWAR HARMONY TOWER C1, FLAT 104, FLOOR 1ST., S NO 97,FP 16,B/H SAYAJI, TOWNSHIP., SAYAJI TOWNSHIP TD., NEW VIP RD, NEW KARELIBAUG, NEWVIP_RD, VADODARA, 390022, GUJARAT.
6	MR VAGHELA GOPAL (Borrower) 648267282, 648747197 - HOME LOAN 50200007485664- BBWC	Rs. 1835268/- AS ON 30.04.2026	22-AUG-2026	ANJANIYA SADAN, DUPLEX-1, S NO (RS1291/2),NR BHATHIJI, TEMPLE, NANI BHAGOL,MOGRI, ANAND, ANAND, 388001, GUJARAT.
7	MR PATHAN SAJID (Borrower) AFAROJ BANO (Co-Borrower 1) 628579846, 630233505 - HOME LOAN 124053362 - AUTO SUITE	Rs. 214506/- AS ON 30.04.2026	18-AUG-2026	AL MARHABA PARK DUPLEX, UNIT A 15, ., S NO 205,BESIDES NIGAH E KARAM, OPP NISAR BUNGLOWS,NR NAVA, YARD GORWA BRIDGE,MADHUNAGAR, GORWA, GORWA, VADODARA, 390003, GUJARAT.
8	MR PAWAR GOPI (Borrower) PAWAR SUVARNA GOPIKUMAR (Co-Borrower 1) 652897907, 652897938, 651803057, 651842449 - HOME LOAN 0001014530001484292 - CREDIT CARDS	Rs. 1195465/- AS ON 30.04.2026	18-AUG-2026	SHYAMAL ARCADE TOWER H, FLAT-H-202,FLOOR-2, S NO 12 ,FP 52,BLOCK 19,VASNA, BHAYLI MAIN RD, NR BRIGHT, SCHOOL, OLDPADRA_RD, VADODARA, 391410, GUJARAT.
9	MR RAJPUT CHIRAG RAJUBHAI (Borrower) RAJPUT DHARMISHTA CHIRAG (Co-Borrower 1) 663045753, 668080380 - HOME LOAN 461861750 - CONSUMER DURABLE 0001015240007175030- CREDIT CARDS	Rs. 586753/- AS ON 30.04.2026	22-AUG-2026	SAMRUDDHI SAFALYA FLATS, FLAT-101,FLOOR-3, S NO 112/P,CS NO 1801,OPP., YAMUNA MILL, 36 MTR PRATAP, NAGAR,DABHOI ROAD,VADODARA, DABHOI_RD, VADODARA, 390017, GUJARAT.
10	MR PARMAR RAJANKUMAR JAYANTIBHAI (Borrower) 658707213 - HOME LOAN 0001019020016492659 - CREDIT CARDS	Rs. 2261462/- AS ON 31.05.2026	13-AUG-2026	MADHUBAN SQUARE II, DUPLEX-A2-64, S NO 656,OPP KARJAN PUBLIC, SCHOOL,B/S SAI SUMERU, BUNGALOWS,ANASTU ROAD,MIYAGAM, CHOKDI,KARJAN, KARJAN, VADODARA, 391155, GUJARAT.
11	MR PATEL ALPESHKUMAR (Borrower) PATEL LAKSHMIBEN (Co-Borrower 1) 652674090, 701496227 & 702900599 - HOME LOAN 0001014610023269929- CREDIT CARDS	Rs. 17,28,119 AS ON 31.05.2026	17-AUG-2026	KISHAN CLASSIC, UNIT-72, S NO 42/3 PAIKI,NEAR PRIMARY, BOYS SCHOOL, KANJARI ROAD, KANJARI, HALOL, HALOL, PANCHMAHAL, 389350, GUJARAT.
12	MR RANA NAYANKUMAR (Borrower) RANA VISHAL (Co-Borrower 1) RANA GEETABEN NAYANBHAI (Co-Borrower 2) 664353033, 701852154 - HOME LOAN 0001013880003379110 - CREDIT CARDS	Rs. 1134615/- AS ON 30.04.2026	19-AUG-2026	VEDANTA, UNIT-B-20, (RS NO 128/1)(VEDANT SOCIETY), BEHIND ARBUDA NAGAR, OPP HDFC BANK, LINK ROAD, BHARUCH, BHARUCH, BHARUCH, 392001, GUJARAT.
13	MR RATHOD HITESH (Borrower) RATHOD SURESH S (Co-Borrower 1) CHAUHAN PADMABEN (Co-Borrower 2) 629662073, 683866770, 629271723, 681469494 - HOME LOAN 0001016290000854932 - CREDIT CARDS	Rs. 1093247/- AS ON 30.04.2026	18-AUG-2026	VASANT PARK SOCIETY, B-66, (S NO 333), B/H MARTHOMA COMMUNITY CENTRE, MAKARPURA GIDC MAIN ROAD, VADODARA, VADODARA, MARTHOMA COMMUNITY CENTRE, 390014, GUJARAT.
14	MR PATEL CHIRAGKUMAR JAGDISHBHAI (Borrower) 641058544, 668405068 – HOME LOAN 0001013930007910145- CREDIT CARDS	Rs. 1219269/- AS ON 30.04.2026	19-AUG-2026	SHIVANJALI RESIDENCY(SUBPLOT 2), ROW HOUSE-3, PLOT SUBPLOT NO 2,S NO 133/3, NEAR SHIVDHARA RESIDENCY, ANDADA-ONGC ROAD,ANDADA , ANKLESHWAR1, ANKLESHWAR, 393010, GUJARAT.
15	MR SAHU JAGANNATH RAMESHWAR (Borrower) 610934558 - HOME LOAN 116880762 -HOME LOAN 0001013880003818158 AND 0001019010011179989 - HOME LOAN	Rs. 167596/- AS ON 31.05.2026	13-AUG-2026	SANSKRUTI RESIDENCY, ROW HOUSE-105, S NO 139/1,NR. SHANTANU, VIDHYALAYA, B/H. ROHINI PARK,, ANDADA, ANKLESHWAR, ANDADA2, BHARUCH, SHANTANU VIDHYALAYA, 393010, GUJARAT.
16	MR PATEL NIMESHKUMAR B (Borrower) MR PATEL RAKESHKUMAR BIPINBHAI (Co-Borrower 1) 631695887, 632860084 - HOME LOAN 139088960 - AUTO SUITE 461922529 - TW SUITE 0001013870002035417- CREDIT CARDS	Rs. 1035566/- AS ON 30.04.2026	20-AUG-2026	RUDRAKSH FLATS, FLAT-306,FLOOR-3RD, (FP NO 60), NR GIRIRAJ FLATS, B/H INDUCHACHA COMPLEX, CHHANI JAKAT NAKA, NIZAMPURA, VADODARA, 390024, GUJARAT.
17	MR SHAH HIMANSHUKUMAR DHIRAJLAL (Borrower) MRS SHAH KOMALBEN HIMANSHUKUMAR (Co-Borrower1) 657526642- HOME LOAN 0001011740007615640- CREDIT CARD	Rs. 1597240/- AS ON 30.04.2026	19-AUG-2026	SHREE PRAMUKH RESIDENCY COMMERCIAL, UNIT-15, FLOOR-GROUND, S NO 32 FP NO 120, BEFORE ZEN SCHOOL, PATALIYA HANUMANJI ROAD, B/H ST DEPOT, PADRA, VADODARA-391440
18	MR SHEWALE MAHENDRA BHATU (Borrower) MRS SHEWALE SHITAL MAHENDRA (Co-Borrower1) 655034451 - HOME LOAN 0001010210001151373 - CREDIT CARDS	Rs. 925282/- AS ON 30.04.2026	19-AUG-2026	PRAKAT RESIDENCY(DRK CHSL), DUPLEX-17, PLOT H-3066/9, S NO 274/P, NR PUSHTI BUNGALOWS, B/S ASHWINI, HEIGHTS, 500 QUARTERS ROAD, GIDC, ANKLESHWAR- 393002
19	MR SOLANKI NITINBHAI ASHOKBHAI (Borrower) MRS. SOLANKI KOMAL NITINBHAI (CO-BORROWER 1) 621058801, 621869605, 629401782 - HOME LOAN 0001014550001992094 - CREDIT CARDS	Rs. 7,38,468/- AS ON 31.05.2026	17-AUG-2026	PARAM GREENS TOWER B, UNIT-B-301, S NO 636,633/1 FP 122,BLOCK, 449,NR 30 MT BILL CANAL ROAD., NEXT TO ALTON BLUES, NR, ATLADRA -PADRA MAIN ROAD, VADODARA, VADODARA, 390012, GUJARAT.
20	MR ANKITBHAI PATEL(BORROWER) MR PATEL RAMESHBHAI (CO-BORROWER) 670884545 – HOME LOAN 50200098897049 - BBWC	Rs. 22,84,715 AS ON 31.05.2026	13-AUG-2026	NANDANVAN HOUSING COMPLEX, UNIT-D1-111, RS NO. 205, 207, 208/1, 215, 216, (RISHIKESH HSG SOCIETY), NR ABHILASHA CHAR RASTA, NEW SAMA ROAD, SAMA, VADODARA–390002, GUJARAT.
21	MR BARIA JITENDRAKUMAR (Borrower) MRS BARIA SHITALBEN (Co-Borrower 1) 657505544 - HOME LOAN 0001010430013358507, 0001015240009581086 - CREDIT CARDS	Rs. 886448/- AS ON 30.04.2026	18-AUG-2026	SHREE MARUTINANDAN PARK-2, UNIT-115, S NO 3P2, NEAR MARUTINANDAN PARK, DUNIYA ROAD, HALOL, PANCHMAHAL-389350
22	MR BRAHMBHATT YOGESHKUMAR (Borrower) BRAHMBHATT NEHABEN YOGESHKUMAR (Co-Borrower 1) 663636377, 662486430 - HOME LOAN 462152375 - CONSUMER DURABLE	Rs. 1947219/- AS ON 30.04.2026	19-AUG-2026	AKASH COMPLEX, UNIT-SHOP-12,FLOOR-GROUND, RS:307,FP:27,TP:13, OPP GOVARDHAN PARK-3, CHHANI CANAL ROAD, CHHANI, NIZAMPURA, VADODARA, 391740, GUJARAT.
23	MR DEVJANI MAHMADRAZA NISARALI (Borrower) MRS DEVJANI SHAHINA MAHMADRAZA (Co-Borrower1) 635917659 - HOME LOAN 118080834 - UNSEC SUITE	Rs. 683201/- AS ON 31.05.2026	13-AUG-2026	FATIMA HEIGHTS TOWER D, FLAT-402, FLOOR-4TH, S NO 253, 254, FP 16, CS162, 163, NEAR AL MADINA, EKTANAGAR,, TANDALJA, VADODARA- 390012, GUJARAT.
24	MR MEMON MAHAMMADAAMIR (Borrower) MR MEMAN MOHSINBHAI (Co-Borrower1) 701663875 - HOME LOAN 0001010740000109394, 0001016260000151274, 0001019010021250929 - CREDIT CARDS	Rs. 1176503/- AS ON 30.04.2026	18-AUG-2026	NASIRUDDIN PARK, UNIT-C-32, S NO 597/2, OPP. RAFIQ SOCIETY, NEAR VAHORA SOCIETY, VASAD CROSSING, BORSAD, ANAND-388540
25	MR PADHIYAR DILIPSINH DALSUKHBHA (Borrower) PADHIYAR ARATIBEN DILIPSINH (Co-Borrower 1) 667749068, 669306067 - HOME LOAN 0001016230006506656- CREDIT CARDS	Rs. 639526/- AS ON 30.04.2026	21-AUG-2026	SATYAM APARTMENT, UNIT-27/768,FLOOR-2, 396, MIG FLATS., NR BAPU NI DARGAH, OPP ITI, GORWA, VADODARA, SUBHANPURA, VADODARA, 390016, GUJARAT.
26	MR PANCHAL HITESH ISHWARBHAI (Borrower) PANCHAL PARULBEN HITESHBHAI (Co-Borrower 1) 658236823, 660799695 & 687789273 – HOME LOAN 0001013840007765789 - CREDIT CARDS	Rs. 27,11,003/- AS ON 31.05.2026	17-AUG-2026	PHOENIX RESI-COM WING B, FLAT-304,FLOOR-3, S NO 581,573/2,FP 36,30/2,TP. 43 OPP SUNRISE COMPLEX, VAIKUNTH CHAR RASTA,WAGHODIA, ROAD, WAGHODIA_RD, VADODARA, 390019, GUJARAT.
27	MR PAREKH NILESHKUMAR M (Borrower) PAREKH KAILASH NILESHKUMAR (Co-Borrower 1) 634265375, 635641002 - HOME LOAN 0001013840001081092 - CREDIT CARDS	Rs. 1966415/- AS ON 31.05.2026	13-AUG-2026	VRUND VILLA- TOWER B, FLAT-201,FLOOR-SECOND, S NO 467,NR SAPNA NA VAVETAR, HALL & SHREEJI VILLA DUPLEX, BESIDE DIVYLOK BUNGLOWS,24 MT, LAXMIPURA-GOTRI RD, GOTRI_RD, VADODARA, 390021, GUJARAT.
28	MR YADAV RAMMURAT (Borrower) MR YADAV RAMMURAT (Borrower) 686498011, 685620459 - HOME LOAN 456350051 - UNSEC SUITE	Rs. 1401380/- AS ON 30.04.2026	18-AUG-2026	MAHANT VILLA COMMERCIAL TOWER-A,B, SHOP-6,FLOOR-GROUND, S NO 93,94,BLOCK 75,PLOT 19 TO, 22,NR CLOUD 9,B/S PLANET GREEN, OPP SHERWOOD BLISS, TALSAT-CHAPAD RD,TALSAT, VADODARA, KALALI, VADODARA, 390012, GUJARAT.
29	MRS SOLANKI GEETABEN VINODBHAI (Borrower) 651799280, 651828513 - HOME LOAN	Rs. 907299/- AS ON 30.04.2026	13-AUG-2026	HEERA PANNA SOCIETY, DUPLEX-"A2" PAIKEE" SOUTHSIDE", TENEMENT-A3, S NO 366/3,CS 4264,NR STAYAM, SHIVAM SUNDARAM FLATS,STATION, ROAD,KOSAMBA, TARSADI-SURAT2, SURAT, 394120, GUJARAT.
30	MR VASAVA RAHUL M (Borrower) 701388375 - HOME LOAN 464476275 - TW SUITE 0001016050000220124 - CREDIT CARDS	Rs. 1264653/- AS ON 31.05.2026	13-AUG-2026	AALISHAN CITY, ROW HOUSE-D-116, S NO 183, OLD S NO 631, JITALI, SENGPUR ROAD, JITALI, ANKLESHWAR- 393001, GUJARAT.

*with further interest as applicable, incidental expenses, costs, charges etc incurred till the date of payment and / or realization.

If the said Borrowers shall fail to make payment to HDFC as aforesaid, then HDFC shall proceed against the above Secured Asset(s) / Immovable Property (ies) under Section 13 (4) of the said Act and the applicable Rules entirely at the risk of the said Borrower(s) / Legal Heir(s) / Legal Representative(s) as to the costs and consequences.

The said Borrower (s) / Legal Heir(s) / Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset (s) / Immovable Property (ies), whether by way of sale, lease or otherwise without the prior written consent of HDFC. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Date : 28.09.2026
Place : Gujarat

For HDFC Bank Ltd.
Sd/-
Authorised Officer,

Regd office : HDFC Bank Ltd. HDFC bank house, Senapati Bapat marg, Lower Parel (west)Mumbai 400013.

ફોર્મ એ

સાર્વજનિક જાહેરાત

(ઇન્સોલ્વન્સી અને બેંકરપ્ટસી બોર્ડ ઓફ ઇન્ડિયા (કોર્પોરેટ પર્સન માટે ઇન્સોલ્વન્સી રીઝોલ્યુશન પ્રોસેસ) નિયમનો, ૨૦૧૬ ના નિયમન ૬ હેઠળ)

તક્ષશીલા કોર્પોરેશન એલએલપીના ક્રેડીટરોની જાણકારી માટે

સબંધિત વિગતો

૧.	કોર્પોરેટ દેવાદારનું નામ	**તક્ષશીલા કોર્પોરેશન એલએલપી**
૨.	કોર્પોરેટ દેવાદારનાં સંસ્થાપનની તારીખ	**૨૩.૦૪.૨૦૧૪**
૩.	ઓથોરીટી જેના હેઠળ કોર્પોરેટ દેવાદાર ઇનકોર્પોરેટેડ/રજીસ્ટર્ડ છે	કંપની રજીસ્ટ્રાર, અમદાવાદ
૪.	કોર્પોરેટ દેવાદારનો કોર્પોરેટ ઓળખ નંબર / લીમીટેડ લાયબીલીટી આઇડેન્ટીફીકેશન નંબર	AAC-2724
૫.	કોર્પોરેટ દેવાદારની રજીસ્ટર્ડ ઓફીસ અને મુખ્ય ઓફીસ (જો કોઇ હોય તો) તેનું સરનામું	૫૬૦,સિલ્વર એઆરસી-બી,ખુલ્લો પ્લોટ, આશિમા હાઉસ પાસે, ટાઉન હોલ પાછળ, માદલપુર, અમદાવાદ, અમદાવાદ, ગુજરાત, ભારત-૩૮૦૦૦૬
૬.	કોર્પોરેટ દેવાદારના સંદર્ભમાં ઇન્સોલ્વન્સી ની શરૂઆતની તારીખ	**૨૫.૦૯.૨૦૨૬ (આદેશની રજીસ્ટરી કોમ્યુનિકેશન અને સર્ટીફાઇડ નકલ હજી મળી નથી)**
૭.	ઈન્સોલ્વેન્સી રીઝોલ્યુશન પ્રક્રિયાની સમાપ્તિની અંદાજિત તારીખ	**૨૪.૦૩.૨૦૨૭ (એટલે કે, ઇન્સોલ્વેન્સી શરૂઆતની તારીખથી ૧૮૦ દિવસ)**
૮.	વચગાળાના રીઝોલ્યુશન પ્રોફેશનલ તરીકે કાર્યરત ઇનસોલ્વન્સી પ્રોફેશનલના નામ અને રજીસ્ટ્રેશન નંબર	**ચેતન બી. પટેલ** રજી. નં.: IBBI/IPA-002/IP-N00819/2019-2020/12561 એએફએ માન્યતાઃ ૩૦.૦૬.૨૦૨૭ સુધી
૯.	વચગાળાના રીઝોલ્યુશન પ્રોફેશનલનું સરનામું અને ઇમેઇલ, બોર્ડમાં રજીસ્ટર્ડ મુજબ	સરનામુંઃ એ-૧૦૬, ટિટેનિયમ સ્કવેર, થલતેજ ક્રોસ રોડ, સરખેજ ગાંધીનગર હાઈવે, થલતેજ, અમદાવાદ-૩૮૦૦૫૪. ઈમેઈલ : chetanpatelcs@gmail.com
૧૦.	વચગાળાના રીઝોલ્યુશન પ્રોફેશનલ સાથે પત્રવ્યવહાર માટેનું સરનામું અને ઇમેઇલ	સરનામુંઃ એ-૧૦૬, ટિટેનિયમ સ્કવેર, થલતેજ ક્રોસ રોડ, સરખેજ ગાંધીનગર હાઈવે, થલતેજ, અમદાવાદ-૩૮૦૦૫૪. ઈમેઈલ આઈડીઃ iiptakshshila@gmail.com (દાવાઓ જમા કરવા માટે વાપરવાનું રહેશે) મો.:૯૯૨૫૦૦૨૨૭૭
૧૧.	દાવાઓની સુપરતગીની છેલ્લી તારીખ	**૦૯-૧૦-૨૦૨૬**
૧૨.	ક્રેડિટરોના વર્ગ, જો કોઇ હોય તો, કલમ ૨૧ની પેટા કલમ (છ એ) ની ધારા(બી) હેઠળ, વચગાળાના ઠરાવ પ્રોફેશનલની સહમતીથી	હજી સુધી વર્ગ ઓળખાયેલ નથી
૧૩.	વર્ગમાં ક્રેડિટરોના અધિકૃત પ્રતિનિધિ તરીકે કાર્યરત ઇનસોલ્વન્સી પ્રોફેશનલસના નામો (ક્લાસદીઠ ત્રણ નામો)	હજી સુધી વર્ગ ઓળખાયેલ નથી
૧૪.	(એ) સબંધિત ફોર્મ અને (બી) અધિકૃત પ્રતિનિધિઓની વિગતો ઉપલબ્ધ છે :	એ) વેબલિંકઃ www.ibbi.gov.in/resources/downloads બી) ફીઝીકલ સરનામુંઃ (ઉપરોક્ત નં. ૧૦ પર આઈઆરપીનું પત્રવ્યવહારનું સરનામું)

આથી નોટીસ આપવામાં આવે છે કે નેશનલ કંપની લૉ ટ્રીબ્યુનલ, અમદાવાદ- કોર્ટ ૨ એ સીપી (આઈબી) નં. ૨૦૧૬નો ૧૮૮ માં પાસ કરાયેલ તેના આદેશ તારીખ ૨૫.૦૯.૨૦૨૬ દ્વારા ૨૫.૦૯.૨૦૨૬ ના ના રોજ તક્ષશીલા કોર્પોરેશન એલએલપીની કોર્પોરેટ ઇન્સોલ્વેન્સી રીઝોલ્યુશન પ્રક્રિયાની શરૂઆતનો આદેશ આપ્યો હતો. (આદેશની પ્રમાણીત નકલ હજી સુધી મળી નથી.)

તક્ષશીલા કોર્પોરેશન એલએલપીના ક્રેડીટરોને આથી વિગત નં. ૧૦ સામે જણાવેલ સરનામાંપર ઇન્ટ્રીમ રીઝોલ્યુશન પ્રોફેશનલને **૦૯.૧૦.૨૦૨૬** ના રોજ અથવા તે પહેલા તેમના દાવાઓ તેમજ પુરાવા જમા કરવા જણાવામાં આવે છે.

નાણાંકિય ક્રેડિટરો ફક્ત ઇલેક્ટ્રોનિક માધ્યમો દ્વારા પુરાવા સાથે તેમના દાવાઓ સુપરત કરી શકશે. અન્ય તમામ ક્રેડિટરો જાતે, અથવા પોસ્ટ દ્વારા અથવા ઇલેક્ટ્રોનિક માધ્યમ દ્વારા પુરાવા સાથે દાવાઓ કરી શકે છે.

વિગત નં. ૧૨ સામે દર્શાવેલ નાણાંકિય ક્રેડીટરો, ફોર્મ સીએ માં વર્ગ (લાગુ નથી) ના અધિકૃત પ્રતિનિધિ તરીકે કાર્ય કરવા માટે વિગત નં. ૧૩ સામે જણાવેલ ત્રણ ઇન્સોલ્વેન્સી પ્રોફેશનલ્સમાંથી અધિકૃત પ્રતિનિધિની તેમની પસંદગી દર્શાવી શકે છે.

ખોટા અને ગેરમાર્ગે દોરતા પુરાવાઓની સુપરતગી દંડને પાત્ર બનશે. **સહી/-**

આઈપી ચેતન બી. પટેલ

તારીખ : ૨૮.૦૯.૨૦૨૬ **ઈન્ટ્રીમ રીઝોલ્યુશન પ્રોફેશનલ, તક્ષશીલા કોર્પોરેશન એલએલપી**

સ્થળ: અમદાવાદ **રજી. નં.: IBBI/IPA-002/IP-N00819/2019-2020/12561**

ફોર્મ એ

સાર્વજનિક જાહેરાત

(ઇન્સોલ્વન્સી અને બેંકરપ્ટસી બોર્ડ ઓફ ઇન્ડિયા (કોર્પોરેટ પર્સન માટે ઇન્સોલ્વન્સી રીઝોલ્યુશન પ્રોસેસ) નિયમનો, ૨૦૧૬ ના નિયમન ૬ હેઠળ)

તક્ષશીલા રેસીકોમ પ્રાઈવેટ લીમીટેડ ના ક્રેડીટરોની જાણકારી માટે

સબંધિત વિગતો

૧.	કોર્પોરેટ દેવાદારનું નામ	**તક્ષશીલા રેસીકોમ પ્રાઈવેટ લીમીટેડ**
૨.	કોર્પોરેટ દેવાદારનાં સંસ્થાપનની તારીખ	**૧૬.૦૪.૨૦૨૧**
૩.	ઓથોરીટી જેના હેઠળ કોર્પોરેટ દેવાદાર ઇનકોર્પોરેટેડ/રજીસ્ટર્ડ છે	કંપની રજીસ્ટ્રાર, અમદાવાદ
૪.	કોર્પોરેટ દેવાદારનો કોર્પોરેટ ઓળખ નંબર / લીમીટેડ લાયબીલીટી આઇડેન્ટીફીકેશન નંબર	U45309GJ2021PTC122070
૫.	કોર્પોરેટ દેવાદારની રજીસ્ટર્ડ ઓફીસ અને મુખ્ય ઓફીસ (જો કોઇ હોય તો) તેનું સરનામું	સી/ઓ તક્ષશીલા ડેવલોપર્સ પ્રાઈવેટ લીમીટેડ કોમન, તક્ષશીલા એર, ટાઉન હોલ પાછળ, અમદાવાદ, ગુજરાત,ભારત-૩૮૦૦૦૬
૬.	કોર્પોરેટ દેવાદારના સંદર્ભમાં ઇન્સોલ્વન્સી ની શરૂઆતની તારીખ	**૨૫.૦૯.૨૦૨૬ (આદેશની રજીસ્ટરી કોમ્યુનિકેશન અને સર્ટીફાઇડ નકલ હજી મળી નથી)**
૭.	ઈન્સોલ્વેન્સી રીઝોલ્યુશન પ્રક્રિયાની સમાપ્તિની અંદાજિત તારીખ	**૨૪.૦૩.૨૦૨૭ (એટલે કે, ઇન્સોલ્વેન્સી શરૂઆતની તારીખથી ૧૮૦ દિવસ)**
૮.	વચગાળાના રીઝોલ્યુશન પ્રોફેશનલ તરીકે કાર્યરત ઇનસોલ્વન્સી પ્રોફેશનલના નામ અને રજીસ્ટ્રેશન નંબર	**ચેતન બી. પટેલ** રજી. નં.: IBBI/IPA-002/IP-N00819/2019-2020/12561 એએફએ માન્યતાઃ ૩૦.૦૬.૨૦૨૭ સુધી
૯.	વચગાળાના રીઝોલ્યુશન પ્રોફેશનલનું સરનામું અને ઇમેઇલ, બોર્ડમાં રજીસ્ટર્ડ મુજબ	સરનામુંઃ એ-૧૦૬, ટિટેનિયમ સ્કવેર, થલતેજ ક્રોસ રોડ, સરખેજ ગાંધીનગર હાઈવે, થલતેજ, અમદાવાદ-૩૮૦૦૫૪. ઈમેઈલ : chetanpatelcs@gmail.com
૧૦.	વચગાળાના રીઝોલ્યુશન પ્રોફેશનલ સાથે પત્રવ્યવહાર માટેનું સરનામું અને ઇમેઇલ	સરનામુંઃ એ-૧૦૬, ટિટેનિયમ સ્કવેર, થલતેજ ક્રોસ રોડ, સરખેજ ગાંધીનગર હાઈવે, થલતેજ, અમદાવાદ-૩૮૦૦૫૪. ઈમેઈલ આઈડીઃ iiptakshshila@gmail.com (દાવાઓ જમા કરવા માટે વાપરવાનું રહેશે) મો.:૯૯૨૫૦૦૨૨૭૭
૧૧.	દાવાઓની સુપરતગીની છેલ્લી તારીખ	**૦૯-૧૦-૨૦૨૬**
૧૨.	ક્રેડિટરોના વર્ગ, જો કોઇ હોય તો, કલમ ૨૧ની પેટા કલમ (છ એ) ની ધારા(બી) હેઠળ, વચગાળાના ઠરાવ પ્રોફેશનલની સહમતીથી	હોમ બાયર્સ
૧૩.	વર્ગમાં ક્રેડિટરોના અધિકૃત પ્રતિનિધિ તરીકે કાર્યરત ઇનસોલ્વન્સી પ્રોફેશનલસના નામો (ક્લાસદીઠ ત્રણ નામો)	૧) શ્રી મુકેશ રામજીભાઈ દયાણી રજી. નં.: **IBBI/IPA-002/IP-N01138/2021-2022/13915** ૨) શ્રી અમરિશ નવિનચંદ્ર ગાંધી રજી. નં.: **IBBI/IPA-002/IP-N00670/2018-2019/12036** ૩) કુમારી દિપ્તિ નારાયણ મુંદ્રા રજી. નં.: **IBBI/IPA-001/IP-P-02845/2023-2024/14366**
૧૪.	(એ) સબંધિત ફોર્મ અને (બી) અધિકૃત પ્રતિનિધિઓની વિગતો ઉપલબ્ધ છે :	એ) વેબલિંકઃ https://ibbi.gov.in/home.downloads બી) વેબલિંકઃ www.ibbi.gov.in/ips-register/view-ip/1

આથી નોટીસ આપવામાં આવે છે કે નેશનલ કંપની લૉ ટ્રીબ્યુનલ, અમદાવાદ- કોર્ટ ૨ એ સીપી (આઈબી) નં. ૨૦૧૬નો ૧૯૨ માં પાસ કરાયેલ તેના આદેશ તારીખ ૨૫.૦૯.૨૦૨૬ દ્વારા ૨૫.૦૯.૨૦૨૬ ના રોજ તક્ષશીલા રેસીકોમ પ્રાઈવેટ લીમીટેડની કોર્પોરેટ ઇન્સોલ્વેન્સી રીઝોલ્યુશન પ્રક્રિયાની શરૂઆતનો આદેશ આપ્યો હતો. (આદેશની રજીસ્ટરી કોમ્યુનિકેશન અને પ્રમાણીનત નકલ હજી સુધી મળી નથી)

તક્ષશીલા રેસીકોમ પ્રાઈવેટ લીમીટેડના ક્રેડીટરોને આથી વિગત નં. ૧૦ સામે જણાવેલ સરનામાં પર ઇન્ટ્રીમ રીઝોલ્યુશન પ્રોફેશનલને **૦૯.૧૦.૨૦૨૬** ના રોજ અથવા તે પહેલા તેમના દાવાઓ તેમજ પુરાવા જમા કરવા જણાવામાં આવે છે.

નાણાંકિય ક્રેડિટરો ફક્ત ઇલેક્ટ્રોનિક માધ્યમો દ્વારા પુરાવા સાથે તેમના દાવાઓ સુપરત કરી શકશે. અન્ય તમામ ક્રેડિટરો જાતે, અથવા પોસ્ટ દ્વારા અથવા ઇલેક્ટ્રોનિક માધ્યમ દ્વારા પુરાવા સાથે દાવાઓ કરી શકે છે.

વિગત નં. ૧૨ સામે દર્શાવેલ નાણાંકિય ક્રેડીટરો, ફોર્મ સીએ માં વર્ગ હોમ બાયર્સના પ્રતિનિધિ તરીકે કાર્ય કરવા માટે વિગત નં. ૧૩ સામે જણાવેલ ત્રણ ઇન્સોલ્વેન્સી પ્રોફેશનલ્સમાંથી અધિકૃત પ્રતિનિધિની તેમની પસંદગી દર્શાવી શકે છે.

ખોટા અને ગેરમાર્ગે દોરતા પુરાવાઓની સુપરતગી દંડને પાત્ર બનશે. **સહી/-**

આઈપી ચેતન બી. પટેલ

તારીખ : ૨૮.૦૯.૨૦૨૬ **ઈન્ટ્રીમ રીઝોલ્યુશન પ્રોફેશનલ, તક્ષશીલા રેસીકોમ પ્રાઈવેટ લીમીટેડ**

સ્થળ: અમદાવાદ **રજી. નં.: IBBI/IPA-002/IP-N00819/2019-2020/12561**

ફોર્મ એ

સાર્વજનિક જાહેરાત

(ઇન્સોલ્વન્સી અને બેંકરપ્ટસી બોર્ડ ઓફ ઇન્ડિયા (કોર્પોરેટ પર્સન માટે ઇન્સોલ્વન્સી રીઝોલ્યુશન પ્રોસેસ) નિયમનો, ૨૦૧૬ ના નિયમન ૬ હેઠળ)

તક્ષશીલા ડેવલોપર્સ પ્રાઈવેટ લીમીટેડ ના ક્રેડીટરોની જાણકારી માટે

સબંધિત વિગતો

૧.	કોર્પોરેટ દેવાદારનું નામ	**તક્ષશીલા ડેવલોપર્સ પ્રાઈવેટ લીમીટેડ**
૨.	કોર્પોરેટ દેવાદારનાં સંસ્થાપનની તારીખ	**૨૪.૧૧.૨૦૧૫**
૩.	ઓથોરીટી જેના હેઠળ કોર્પોરેટ દેવાદાર ઇનકોર્પોરેટેડ/રજીસ્ટર્ડ છે	કંપની રજીસ્ટ્રાર, અમદાવાદ
૪.	કોર્પોરેટ દેવાદારનો કોર્પોરેટ ઓળખ નંબર / લીમીટેડ લાયબીલીટી આઇડેન્ટીફીકેશન નંબર	U45200GJ2015PTC085167
૫.	કોર્પોરેટ દેવાદારની રજીસ્ટર્ડ ઓફીસ અને મુખ્ય ઓફીસ (જો કોઇ હોય તો) તેનું સરનામું	૫૬૦,સિલ્વર એઆરસી-બી,ખુલ્લો પ્લોટ, આશિમા હાઉસ પાસે, ટાઉન હોલ પાછળ, માદલપુર,એલીસબ્રીજ, અમદાવાદ, અમદાવાદ, ગુજરાત, ભારત-૩૮૦૦૦૬
૬.	કોર્પોરેટ દેવાદારના સંદર્ભમાં ઇન્સોલ્વન્સી ની શરૂઆતની તારીખ	**૨૫.૦૯.૨૦૨૬ (આદેશની રજીસ્ટરી કોમ્યુનિકેશન અને સર્ટીફાઇડ નકલ હજી મળી નથી)**
૭.	ઈન્સોલ્વેન્સી રીઝોલ્યુશન પ્રક્રિયાની સમાપ્તિની અંદાજિત તારીખ	**૨૪.૦૩.૨૦૨૭ (એટલે કે, ઇન્સોલ્વેન્સી શરૂઆતની તારીખથી ૧૮૦ દિવસ)**
૮.	વચગાળાના રીઝોલ્યુશન પ્રોફેશનલ તરીકે કાર્યરત ઇનસોલ્વન્સી પ્રોફેશનલના નામ અને રજીસ્ટ્રેશન નંબર	**ચેતન બી. પટેલ** રજી. નં.: IBBI/IPA-002/IP-N00819/2019-2020/12561 એએફએ માન્યતાઃ ૩૦.૦૬.૨૦૨૭ સુધી
૯.	વચગાળાના રીઝોલ્યુશન પ્રોફેશનલનું સરનામું અને ઇમેઇલ, બોર્ડમાં રજીસ્ટર્ડ મુજબ	સરનામુંઃ એ-૧૦૬, ટિટેનિયમ સ્કવેર, થલતેજ ક્રોસ રોડ, સરખેજ ગાંધીનગર હાઈવે, થલતેજ, અમદાવાદ-૩૮૦૦૫૪. ઈમેઈલ : chetanpatelcs@gmail.com
૧૦.	વચગાળાના રીઝોલ્યુશન પ્રોફેશનલ સાથે પત્રવ્યવહાર માટેનું સરનામું અને ઇમેઇલ	સરનામુંઃ એ-૧૦૬, ટિટેનિયમ સ્કવેર, થલતેજ ક્રોસ રોડ, સરખેજ ગાંધીનગર હાઈવે, થલતેજ, અમદાવાદ-૩૮૦૦૫૪. ઈમેઈલ આઈડીઃ takshshiladev@gmail.com (દાવાઓ જમા કરવા માટે વાપરવાનું રહેશે) મો.:૯૯૨૫૦૦૨૨૭૭
૧૧.	દાવાઓની સુપરતગીની છેલ્લી તારીખ	**૦૯-૧૦-૨૦૨૬**
૧૨.	ક્રેડિટરોના વર્ગ, જો કોઇ હોય તો, કલમ ૨૧ની પેટા કલમ (છ એ) ની ધારા(બી) હેઠળ, વચગાળાના ઠરાવ પ્રોફેશનલની સહમતીથી	હજી સુધી વર્ગ ઓળખાયેલ નથી
૧૩.	વર્ગમાં ક્રેડિટરોના અધિકૃત પ્રતિનિધિ તરીકે કાર્યરત ઇનસોલ્વન્સી પ્રોફેશનલસના નામો (ક્લાસદીઠ ત્રણ નામો)	હજી સુધી વર્ગ ઓળખાયેલ નથી
૧૪.	(એ) સબંધિત ફોર્મ અને (બી) અધિકૃત પ્રતિનિધિઓની વિગતો ઉપલબ્ધ છે :	એ) વેબલિંકઃ www.ibbi.gov.in/resources/downloads બી) ફીઝીકલ સરનામુંઃ (ઉપરોક્ત નં. ૧૦ પર આઈઆરપીનું પત્રવ્યવહારનું સરનામું)

આથી નોટીસ આપવામાં આવે છે કે નેશનલ કંપની લૉ ટ્રીબ્યુનલ, અમદાવાદ- કોર્ટ ૨ એ સીપી (આઈબી) નં. ૨૦૧૬નો ૧૯૦ માં પાસ કરાયેલ તેના આદેશ તારીખ ૨૫.૦૯.૨૦૨૬ દ્વારા ૨૫.૦૯.૨૦૨૬ ના ના રોજ તક્ષશીલા ડેવલોપર્સ પ્રાઈવેટ લીમીટેડની કોર્પોરેટ ઇન્સોલ્વેન્સી રીઝોલ્યુશન પ્રક્રિયાની શરૂઆતનો આદેશ આપ્યો હતો. (આદેશની રજીસ્ટરી કોમ્યુનિકેશન અને પ્રમાણીનત નકલ હજી સુધી મળી નથી)

તક્ષશીલા ડેવલોપર્સ પ્રાઈવેટ લીમીટેડના ક્રેડીટરોને આથી વિગત નં. ૧૦ સામે જણાવેલ સરનામાં પર ઇન્ટ્રીમ રીઝોલ્યુશન પ્રોફેશનલને **૦૯.૧૦.૨૦૨૬** ના રોજ અથવા તે પહેલા તેમના દાવાઓ તેમજ પુરાવા જમા કરવા જણાવામાં આવે છે.

નાણાંકિય ક્રેડિટરો ફક્ત ઇલેક્ટ્રોનિક માધ્યમો દ્વારા પુરાવા સાથે તેમના દાવાઓ સુપરત કરી શકશે. અન્ય તમામ ક્રેડિટરો જાતે, અથવા પોસ્ટ દ્વારા અથવા ઇલેક્ટ્રોનિક માધ્યમ દ્વારા પુરાવા સાથે દાવાઓ કરી શકે છે.

વિગત નં. ૧૨ સામે દર્શાવેલ નાણાંકિય ક્રેડીટરો, ફોર્મ સીએ માં વર્ગ (લાગુ નથી) ના અધિકૃત પ્રતિનિધિ તરીકે કાર્ય કરવા માટે વિગત નં. ૧૩ સામે જણાવેલ ત્રણ ઇન્સોલ્વેન્સી પ્રોફેશનલ્સમાંથી અધિકૃત પ્રતિનિધિની તેમની પસંદગી દર્શાવી શકે છે.

ખોટા અને ગેરમાર્ગે દોરતા પુરાવાઓની સુપરતગી દંડને પાત્ર બનશે. **સહી/-**

આઈપી ચેતન બી. પટેલ

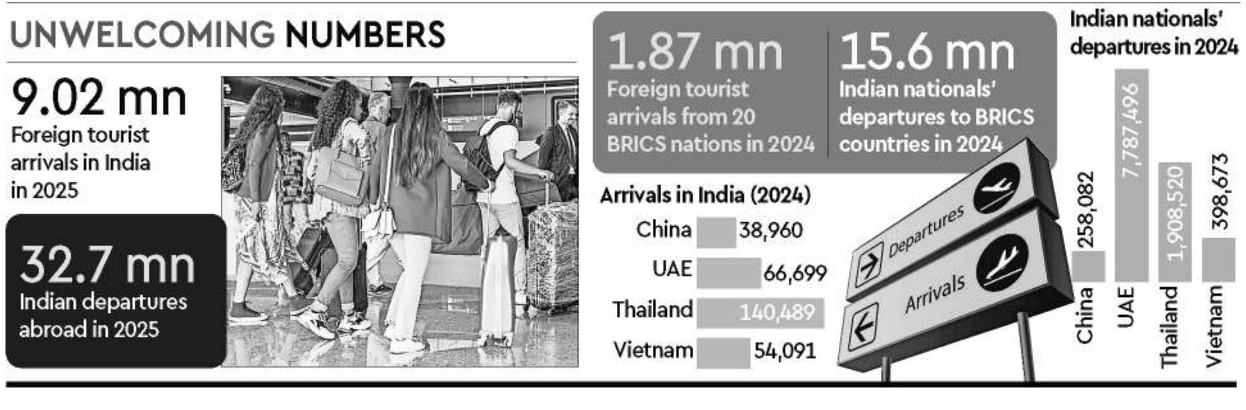
તારીખ : ૨૮.૦૯.૨૦૨૬ **ઈન્ટ્રીમ રીઝોલ્યુશન પ્રોફેશનલ, તક્ષશીલા ડેવલોપર્સ પ્રાઈવેટ લીમીટેડ**

સ્થળ: અમદાવાદ **રજી. નં. : IBBI/IPA-002/IP-N00819/2019-2020/12561**

ભારતે દ્વિ-માર્ગી પ્રવાસન બજાર ઊભું કરવા માટે લાંબી મજલ કાપવી રહેશે

સુગંધા મુખરજી

નવી દિલ્હી, તા.૨૮



તાજેતરમાં પૂરા થયેલા બ્રિક્સ સમિટ દરમિયાન, બ્રિક્સ પ્રવાસન પ્રધાનોએ સભ્ય દેશો મારફત પ્રવાસન સહકારને વધારે મજબૂત બનાવવાની ઘોષણા કરી હતી. પરંતુ જ્યારે ભારતનો સવાલ આવે છે ત્યારે, ડેટા દર્શાવે છે કે સાચા અર્થમાં દ્વિ-માર્ગી પ્રવાસન બજારનું નિર્માણ કરવામાં હજું લાંબી મજલ કાપવાનું હજું બાકી છે.

પ્રવાસન મંત્રાલયના નવા આંકડા મુજબ, જે વાર્ષિક દેશ-અને પર્પ)-વાઇઝ ડેટા ૨૦૨૪ માટે પૂરા પાડે છે, તેમાં બ્રિક્સના અન્ય ૨૦ સભ્ય દેશોમાંથી ૧.૮૭ મિલિયન વિદેશી પર્યટકો ભારતમાં આવ્યા હતા, જ્યારે ૧૫.૬ મિલિયન ભારતીય નાગરિકોએ આવા બજારોની મુલાકાત લીધી હતી. લગભગ ૪.૪૮ મિલિયન વિદેશી મુલાકાતીઓએ ભારતમાં રજાઓ માણવા આવ્યા હતા તેની સામે ૧૩.૧ મિલિયન ભારતીયો રજાઓ માણવા ૨૦૨૪માં વિદેશોમાં ગયા હતા.ભારતીયો માટે કેટલાક સૌથી વધુ લોકપ્રિય સ્થળોમાં યુએઇ માં ૨૦૨૪માં ૭.૭૯ મિલિયન ભારતીયો ગયા હતા, ત્યાર બાદ સાઉદી અરેબિયામાં ૩.૪૨ મિલિયન અને થાઇલેન્ડમાં ૧.૯૧ મિલિયન ભારતીયો ગયા હતા. મલેશિયામાં રેકોર્ડ ૭,૬૫,૦૦૦, ઇન્ડોનેશિયામાં ૪,૯૯,૦૦૦ અને વિયેતનામમાં ૩,૯૯,૦૦૦ ભારતીયો ગયા હતા. વૈશ્વિક સ્તરે, ૨૦૨૫માં ભારતે ૯.૦૨ મિલિયન વિદેશી પર્યટકો ભારતમાં આવ્યાનું નોંધ્યું હતું. જે ૨૦૨૪માં ૯.૯૫ મિલિયનની સરખામણીએ ૯.૪ ટકા ઘટ્યા હતા, જ્યારે ભારતીય નાગરિકો ૫.૮૯ ટકા વધીને ૩૨.૭ મિલિયન રહ્યા હતા, જે ૨૦૨૪માં ૩૦.૯ મિલિયન હતા, તેમ પ્રવાસન મંત્રાલયના પ્રવાસન સ્નેપશોટ ૨૦૨૫માં જણાવાયું હતું.

બ્રિક્સ દેશોમાં, ચીનના આંકડા સૌથી વધુ વિકૃત છે. ભારતે ૨૦૨૪માં ૩૮,૯૬૦ ચાઇનીઝ પર્યટકો નોંધ્યા હતા, જેની સરખામણીમાં ૨,૫૮,૦૦૦ ભારતીયો ચીનમાં ગયા હતા. ભારતીય પ્રવાસીઓમાંથી, ૫૦.૪૩ ટકા રજાઓ માણવા અને ૪૦.૭૧ ટકા બિઝનેસ અને પ્રોફેશનલ ટ્રાવેલ માટે ગયા હતા.

ભારતમાં ચાઇનીઝ પર્યટકો આવ્યા હતા, તેમાંથી માત્ર ૧.૧૯ ટકા રજાઓ માણવા અને ૪૧.૩૯ ટકા બિઝનેસ અને પ્રોફેશન માટે આવ્યા હતા.

ચાઇના કોરિડોર પણ મહામારી પહેલાના સ્તર કરતા ઓછી જ હતી. ભારતમાં ચાઇનીઝ નાગરિકોનું આગમન ૨૦૧૯માં ૩,૩૯,૦૦૦ રહ્યું હતું, તે ઘટીને ૨૦૨૩માં ૩૦,૫૮૫ હતું, જે ૨૦૨૪માં વધીને ૩૮,૯૬૦ હતું. રશિયાનો અપવાદ રહ્યો હતો,જેના ૨૦૨૪માં ૧,૬૦,૦૦૦ નાગરિકો ભારતમાં આવ્યા હતા, જ્યારે ૯૧,૯૦૨ ભારતીય નાગરિકો રશિયા ગયા હતા. લગભગ ૭૭.૪૮ ટકા રશિયન નાગરિકો આનંદ માણવા, હોલિડે કે રિક્રિએશન માટે ભારતમાં આવ્યા હતા, જે તેને આ જૂથના મનોરંજન-આધારિત ઇન-બાઉન્ડ બજારોમાંનું એક બનાવે છે. દક્ષિણ આફ્રિકાના ૪૪,૧૬૮ નાગરિકો ભારતમાં આવ્યા હતા, જેની સામે ૭૨,૦૫૩ ભાગતીયો ત્યાં ગયા હતા.

આઇડીએફસી ફર્સ્ટ બેંક લીમીટેડ

IDFC FIRST Bank

(જુની કેપિટલ ફર્સ્ટ લીમીટેડ, આઈડીએફસી બેંક લીમીટેડે સાથે અમાલ્ગમેટેડ અને હાલમાં આઈડીએફસી ફર્સ્ટ બેંક લીમીટેડ તરીકે જાણીતી)

CIN : L65110TN2014PLC097792

રજીસ્ટર્ડ ઓફીસ : કેઆરએમ ટાવર્સ, આઠમો માળ, હેરિંગ્ટન રોડ, ચેટપેટ, ચેન્નાઇ-૬૦૦૦૩૧,

ફોન : +૯૧ ૪૪ ૪૫૬૪ ૪૦૦૦, **ફેક્સ :** +૯૧ ૪૪ ૪૫૬૪ ૪૦૨૨

સિક્યોરીટાઇઝેશન અને રીકન્સ્ટ્રક્શન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ ની કલમ ૧૩(૨) હેઠળ નોટીસ

નીચે જણાવેલ દેવાદારો અને સહ-દેવાદારોએ **આઇડીએફસી ફર્સ્ટ બેંક લીમીટેડ (જુની કેપિટલ ફર્સ્ટ લીમીટેડ, આઇડીએફસી બેંક લીમીટેડ સાથે અમાલ્ગમેટેડ અને હાલમાં આઈડીએફસી ફર્સ્ટ બેંક લીમીટેડ તરીકે જાણીતી)** પાસેથી નીચે જણાવેલ સિક્યોર્ડ લોનો લીધી હતી. નીચે જણાવેલ દેવાદારો અને સહ-દેવાદારોની લોનો તેમની સંબંધિત મિલકતોના ગીરો દ્વારા સિક્યોર કરાઇ છે. તેઓ સંબંધિત લોન એગ્રીમેન્ટોની શરતો અને નિયમોનું પાલન કરવામાં નિષ્ફળ ગયા હોવાથી અને અનિયમિત બન્યા હોવાથી, તેમની લોન આરબીઆઇ માર્ગદર્શિકાઓ મુજબ એનપીએ તરીકે વર્ગીકૃત કરાઇ હતી. **આઇડીએફસી ફર્સ્ટ બેંક લીમીટેડ (જુની કેપિટલ ફર્સ્ટ લીમીટેડ, આઇડીએફસી બેંક લીમીટેડ સાથે અમાલ્ગમેટેડ અને હાલમાં આઈડીએફસી ફર્સ્ટ બેંક લીમીટેડ તરીકે જાણીતી)** પ્રત્યેની તેમની બાકી રકમો જારી કરાયેલ સંબંધિથ નોટીસો મુજબ છે. જે વધુ વિગતવાર નીચેના કોષ્ઠમાં દર્શાવેલ છે અને આ રકમો પરનું ચડત વ્યાજ પણ લાગુ રહેશે અને તે તેમની સંબંધિત તારીખો થી કરારના દરે ચાર્જ કરવામાં આવશે.

ક્રમ નં.	લોન એકાઉન્ટ નં.	લોનનો પ્રકાર	દેવાદાર અને સહ-દેવાદારના નામ	નિયમ ૧૩(૨) નોટીસની તારીખ	નિયમ ૧૩(૨) નોટીસ મુજબ બાકી રકમ
૧	૪૨૮૩૩૯૯૨	હોમ લોન	૧. અલ્તાફહુસૈન અહેમદશાહ દિવાન ૨. ભાનુબેન અહેમદશાહ ૩. સાયરાબેન ફકિર	૧૯-૦૮-૨૦૨૬	રૂા. ૧૩,૨૮,૭૮૮.૫૪/-

મિલકત ૧ : પ્લોટ નં. ૩૬૮, ક્ષેત્રફળ ૩૭૧૩૦ પૈકી ૪૭ ચો.મી. આશરે ૫૬ ચો. યાર્ડ, મુકામ-રેવન્યુ સર્વે નં. ૧૩૧૮/૧+૨+૩+૪પૈકી, ખાતા નં. ૨૮૪૨, મુકામ-મોજે-વિરમગામ, તાલુકો-વિરમગામ, રજીસ્ટ્રેશન જિલ્લો-અમદાવાદ અને પેટા જિલ્લો-વિરમગામ, ગુજરાત-૩૮૨૧૫૦ ખાતેની સ્થાવર રેસિડેન્સીયલ મિલકતના તમામ ભાગ અને હિસ્સા. **ચતુઃસીમા** : પુર્વ : પ્લોટ નં. ૩૬૧, પશ્ચિમ : ૧૫ ફુટ રોડ, ઉત્તર : પ્લોટ નં. ૩૬૭, દક્ષિણ : પ્લોટ નં. ૩૬૯

મિલકત ૨ : પ્લોટ નં. ૩૬૯, ક્ષેત્રફળ ૩૭૧૩૦ પૈકી ૪૭ ચો.મી. આશરે ૫૬ ચો. યાર્ડ, મુકામ-રેવન્યુ સર્વે નં. ૧૩૧૮/૧+૨+૩+૪પૈકી, ખાતા નં. ૨૮૪૦, મુકામ-મોજે-વિરમગામ, તાલુકો-વિરમગામ, રજીસ્ટ્રેશન જિલ્લો-અમદાવાદ અને પેટા જિલ્લો-વિરમગામ, ગુજરાત-૩૮૨૧૫૦ ખાતેની સ્થાવર રેસિડેન્સીયલ મિલકતના તમામ ભાગ અને હિસ્સા. **ચતુઃસીમા** : પુર્વ : પ્લોટ નં. ૩૬૨, પશ્ચિમ : ૧૫ ફુટ રોડ, ઉત્તર : પ્લોટ નં. ૩૬૮, દક્ષિણ : પ્લોટ નં. ૩૭૦

આથી તમોને અહીં ઉપર કોષ્ટકમાં જણાવેલ વિગતો મુજબ તેમજ સંબધિત તારીખોથી તેના પરના કરારના દરે ચડત વ્યાજ અને અન્ય કોસ્ટ, ચાર્જિસ વગેરે સહીત આઇડીએફસી ફર્સ્ટ બેંક લીમીટેડ (જુની કેપિટલ ફર્સ્ટ લીમીટેડ, આઇડીએફસી બેંક લીમીટેડ સાથે અમાલ્ગમેટેડ અને હાલમાં આઈડીએફસી ફર્સ્ટ બેંક લીમીટેડ તરીકે જાણીતી) ની રકમો આ પ્રકાશનની તારીખથી ૬૦ દિવસની અંદર ચુકવવા જણાવામાં આવે છે, જેમાં નિષ્ફળ જતાં નીચે સહી કરનારને આઇડીએફસી ફર્સ્ટ બેંક લીમીટેડ (જુની કેપિટલ ફર્સ્ટ લીમીટેડ, આઇડીએફસી બેંક લીમીટેડ સાથે અમાલ્ગમેટેડ અને હાલમાં આઈડીએફસી ફર્સ્ટ બેંક લીમીટેડ તરીકે જાણીતી) ની બાકી રકમની વસુલાત માટે અહીં ઉપર જણાવેલ ગીરો મિલકતો સામે, સરફૈસી એક્ટની કલમ ૧૩(૪) અને કલમ ૧૪ હેઠળ કાર્યવાહી શરૂ કરવાની ફરજ પડશે. આ ઉપરાંત તમોને વેચાણ/ભાડે અથવા અન્ય રીતે જણાવેલ સિક્યોર્ડ મિલકતો ટ્રાન્સફર કરવાની જણાવેલ એક્ટની કલમ ૧૩(૧૩) હેઠળ મનાઈ ફરમાવામાં આવે છે.

સહી/-

અધિકૃત અધિકારી

આઈડીએફસી ફર્સ્ટ બેંક લીમીટેડ

તારીખ: ૨૯.૦૯.૨૦૨૬ **(જુની કેપિટલ ફર્સ્ટ લીમીટેડ, આઇડીએફસી બેંક લીમીટેડ સાથે અમાલ્ગમેટેડ**

સ્થળ : ગુજરાત **અને હાલમાં આઈડીએફસી ફર્સ્ટ બેંક લીમીટેડ તરીકે જાણીતી)**

---

motilal oswal Home Finance

મોતીલાલ ઓસવાલ હોમ ફાયનાન્સ લીમીટેડ

રજીસ્ટર્ડ ઓફીસ : મોતીલાલ ઓસવાલ ટાવર, રહિમતુલ્લાહ સાયાણી રોડ, એસટી ડેપો સામે, પ્રભાદેવી, મુંબઇ-૪૦૦૦૨૫, **વેબસાઇટ :** www.motilaloswalhf.com, **ઇમેઇલ :** hfquery@motilaloaswal.com

કબજા નોટીસ (સ્થાવર મિલકત/તો માટે)

(સિક્યોરીટી ઈન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૮ (૧) હેઠળ)

જણાવાનું કે **મોતીલાલ ઓસવાલ હોમ ફાયનાન્સ લીમીટેડ (અગાઉ એસ્પાયર હોમ ફાયનાન્સ કોર્પોરેશન લીમીટેડ તરીકે જાણીતી)**, સિક્યોરીટાઈઝેશન અને રીકન્સ્ટ્રક્શન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ (૨૦૦૨ નો ૫૪) હેઠળ અને સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૩ સાથે વંચાતી કલમ ૧૩(૧૨) હેઠળ તેમને પ્રાપ્ત સત્તાનો ઉપયોગ કરીને માંગણા નોટીસ જારી કરીને નીચેના દેવાદારોને નોટીસમાં જણાવેલ રકમ જે અહીં નીચે પણ જણાવેલ છે ને આ નોટીસ મળ્યાની તારીખથી ૬૦ દિવસની અંદર ચુકવવા જણાવ્યું હતું.

નીચેના દેવાદારો રકમની પરત ચુકવણી કરવામાં નિષ્ફળ ગયા હોવાથી નીચેના દેવાદારો અને જાહેર જનતાને આથી જાણ કરવામાં આવે છે કે નીચે સહી કરનારે સિક્યોરીટી ઈન્ટરેસ્ટ (એન્ફોર્સમન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૮ સાથે વંચાતી એક્ટની કલમ ૧૩ની પેટા કલમ (૪) હેઠળ તેમને પ્રાપ્ત સત્તાનો ઉપયોગ કરી ને અહીં નીચે જણાવેલ મિલકતનો કબજો અહીં નીચે જણાવેલ તારીખે લઈ લીધો છે.

ક્રમ ન.	લોન એગ્રીમેન્ટ નં. / દેવાદાર/ સહ-દેવાદાર/જામીનદારનું નામ	માંગણાં નોટીસની તારીખ અને બાકી રકમ	કબજો લેવાની તારીખ	સ્થાવર મિલકતની વિગત : તમામ મિલકતના ભાગ અને હિસ્સા અને મિલકતનું સરનામું
1.	LXRAJ00417-180051543 & LXMOHOF222-230645605 **દેવાદાર : નારણ છનાભાઇ ચૌહાણ** **સહ-અરજદાર-૧ : શાંતુબેન નારણભાઇ ચૌહાણ,** **જામીનદાર : મુકેશભાઇ મંસુરભાઇ પરમાર**	૦૩.૦૭.૨૦૨૬/ રૂા. ૧૦,૭૪,૦૨૫/-	૨૩.૦૯.૨૦૨૬	પ્લોટ નં. ૩૧ પૈકી, પ્લોટ એરિયા ૬૫ ચો.મી., ધરમ સિદ્ધિ સોસાયટી તરીકે જાણીતી જીન, સર્વે નં. ૨/૧પૈકી૧, ૨/૧પૈકી૨, ૨/૧પૈકી૩ અને ૨/૨, ગામ-જાંબુડિયા, જિલ્લો-મોરબી, ગુજરાત. પુર્વ : ૭.૫૦ મીટરનો પહોળો રોડ, પશ્ચિમ : પ્લોટ નં. ૬૩ પૈકી જમીન, ઉત્તર : પ્લોટ નં. ૩૦ પૈકી જમીન, દક્ષિણ : પ્લોટ નં. ૩૧ પૈકી જમીન
2.	LXRAJ00315-160006798 & LXMOHOF1121-220630960 **દેવાદાર : રાજેશ બાબુલાલ દિવાકર** **સહ-અરજદાર-૧ : રંજનબેન બાબુલાલ દિવાકર** **સહ-અરજદાર-૨ : શિલ્પાબેન રાજેશભાઇ દિવાકર**	૦૩.૦૭.૨૦૨૬/ રૂા. ૧૧,૧૨,૩૮૨/-	૨૩.૦૯.૨૦૨૬	હાઉસ નં. ૧૧૮, વિનાયક વિલા રેસિડેન્સી, રેવન્યુ સર્વે નં. ૧૮૭, પ્લોટ નં. ૪૪ થી ૪૭+૫૬ થી ૫૯, સબ પ્લોટ નં. ૪૪ થી ૪૭+૫૬ થી ૫૯/૧૦, મોરબી રોડ, રાજકોટ, ગુજરાત. પુર્વ : રોડ ક્ષેત્રફળ ૭.૫૦ મીટર બાજુનો ક્ષેત્રફળ ૧૨-૧૧૫ મીટર, પશ્ચિમ : સબ પ્લોટ નં. ૪૪ થી ૪૭+૫૬ થી ૫૯/૯ આશરે બિલ્ડીંગ નં. ૧૧૭, ક્ષેત્રફળ ૧૨-૧૧૫, બાજુની દિવાલ, ઉત્તર : સબ પ્લોટ નં. ૪૪ થી ૪૭+૫૬ થી ૫૯/૧૧, બિલ્ડીંગ નં. ૧૧૯, ક્ષેત્રફળ ૭-૮૪ મીટર, દક્ષિણ : ૭.૫૦ મીટરનો રોડ, બાજુનું ક્ષેત્રફળ ૭-૮૪ મીટર
3.	LXSUR00116-170050565 **દેવાદાર : મધાઇ મીહીલાલ લાથી,** **સહ-અરજદાર ૧ : અર્પણા મધાઇ લાથી**	૦૨.૦૭.૨૦૨૬/ રૂા. ૩,૭૧,૫૨૧/-	૨૩.૦૯.૨૦૨૬	ફ્લેટ નં. ૩૦૧, ત્રીજો માળ, એરિયા ક્ષેત્રફળ ૪૬૦ ચો. ફુટ આશરે ૪૨.૭૩ ચો.મી. સુપર બિલ્ટ અપ એરિયા અને ૩૪૦.૭૪ ચો. ફુટ આશરે ૩૧.૩૫ ચો.મી. બિલ્ટ અપ એરિયા, રાજએવન્યુ બિલ્ડીંગ નં. સી તરીકે જાણીતી બિલ્ડીંગ નં. સી, મુકામ-સર્વે નં. ૨૨૬/૧ +૫/બી અને ૨૨૬/૯, બ્લોક નં. ૨૩૧, પ્લોટ નં. ૯ થી ૨૪, એરિયા ક્ષેત્રફળ ૯૬૬.૧૬ ચો.મી. અને પ્લોટ નં. ૭૭ થી ૮૦ એરિયા ક્ષેત્રફળ ૨૪૬ ચો.મી., કુલ ૧૨૧૨.૩૬ ચો.મી., મોજે-ગામ-સચિન સિટી-સુરત, ગુજરાત. પુર્વ : ફ્લેટ નં. સી/૩૦૪, પશ્ચિમ : રોડ, ઉત્તર : રોડ, દક્ષિણ : પેસેજ
4.	LXMOPALANP922-230658917 & LXMOPALANP5422-230660483 **દેવાદાર : ભરતભાઇ ચતુરભાઇ તુરી,** **સહ-અરજદાર ૧ : દિપીકાબેન ભરતભાઇ તુરી,** **જામીનદાર : સંદિપકુમાર મંગળદાસ સોલંકી**	૦૬.૦૭.૨૦૨૬/ રૂા. ૮,૨૭,૬૪૮/-	૨૩.૦૯.૨૦૨૬	ગ્રામ પંચાયત મિલકત નં. ૪૭૮/૧, એસેસમેન્ટ સિરીયલ નં. ૫૧૧, કુલ એરિયા ક્ષેત્રફળ ૬૭૫ ચો. ફુટ, વેલવાપુરાની સીમ, તાલુકો-ડિસા, જિલ્લો-બનાસકાંઠા, ગુજરાત. પુર્વ : રોડ, પશ્ચિમ : કેમચંદ ચતુરનો પ્લોટ, ઉત્તર : રોડ, દક્ષિણ : નટવરભાઇ શંકરભાઇનું ઘર
5.	LXSUR00216-170035697 **દેવાદાર : અંગદ રામક્રિષ્ના તિવારી,** **સહ-અરજદાર ૧ : સરીતાદેવી અંગદ તિવારી**	૦૩.૦૭.૨૦૨૬/ રૂા. ૭,૦૯,૭૫૧/-	૨૩.૦૯.૨૦૨૬	ફ્લેટ નં. જી-૩, ગ્રાઉન્ડ, ફ્લોટ, એરિયા ક્ષેત્રફળ ૩૦૦ ચો. ફુટ આશરે ૨૭.૮૭ ચો.મી., શિવ સ્કવેર, હરિહંત પાર્ક સોસાયટી, વિભાગ નં. ૨, કડોદરા ચાર રસ્તા, એન.એચ. નં. ૦૮, રેવન્યુ સર્વે નં. ૧૩૩, બ્લોક નં. ૧૩૭/એ, હિસ્સા નં. ૩, પ્લોટ નં. ૧૧૭ થી ૧૧૦ અને ૧૨૭ થી ૧૨૯, મોજે-કડોદરા, જિલ્લો-પલસાણા, જિલ્લો-સુરત, ગુજરાત. પુર્વ : ફ્લેટ નં. જી/૧, પશ્ચિમ : રોડ, ઉત્તર : પાર્કિંગ, દક્ષિણ : બિલ્ડીંગ
6.	LXSUR00416-170031011 **દેવાદાર : અંકુશ સુરજબાલી શાહુ,** **સહ-દેવાદાર : સુરજબાલી દશરથ શાહુ,** **જામીનદાર : રામભવન રામદાસ મૌર્યા**	૦૭.૦૩.૨૦૨૬/ રૂા. ૯,૦૯,૨૧૬/-	૨૪.૦૯.૨૦૨૬	પ્લોટ નં. ૧૧૮, ક્ષેત્રફળ ૪૮ ચો. યાર્ડ આશરે ૪૦.૧૫ ચો.મી., તેમજ ૨૧.૨૦ ચો.મી. જમીન, રાહી ટાઉનશિપ પાર્ટ-૧, ખાતા નં.૧૧૪૯, સર્વે નં. ૩૫૨, ૩૫૩, ૩૫૪, બ્લોક નં. ૩૬૯, ક્ષેત્રફળ ૩૩૦૫૯ ચો.મી., મોજે-ગામ-કારેલી, પલસાણા, સુરત ચતુ:સીમા : પુર્વ : સોસાયટીનો રોડ, પશ્ચિમ : પ્લોટ નં. ૧૩૭, ઉત્તર : પ્લોટ નં. ૧૧૯, દક્ષિણ : પ્લોટ નં. ૧૧૭
7.	LXSUR00315-160015392 **દેવાદાર : બાલકૃષ્ણાભાઈ નારાયણભાઈ પટેલ** **સહ-અરજદાર ૧ : શ્યામબેન બાલકૃષ્ણભાઈ પટેલ**	૦૫.૦૬.૨૦૨૬/ રૂા. ૧૭,૩૨,૪૯૮/-	૨૬.૦૯.૨૦૨૬	પ્લોટ નં. ૯૦ (પાસિંગ પ્લાન મુજબ પ્લોટ નં. એ/૯૦), એરિયા ક્ષેત્રફળ ૮૯ ચો. યાર્ડ આશરે ૭૪.૪૨ ચો.મી. માનસી રેસિડેન્સી, રેવન્યુ સર્વે નં. ૧૯૪/૧ અને ૧૯૪/૨, બ્લોક નં. ૧૯૫, એરિયા ક્ષેત્રફળ ૫૦૭૭૭ ચો.મી.,તાલુકો-પલસાણા, ગામ-બાગુમારા, જિલ્લો-સુરત, ગુજરાત. **ચતુઃસીમા** : પુર્વ : પ્લોટ નં. ૮૯, પશ્ચિમ : પ્લોટ નં. ૯૧, ઉત્તર : સોસાયટીનો અંદરનો રોડ, દક્ષિણ : પ્લોટ નં. ૯૯
8.	LXSUR00315-160005015 **દેવાદાર : મનોજકુમાર રામનિરંજન પાલ** **સહ-દેવાદાર - ૧ : ચંદ્રાકલી મનોજકુમાર પાલ**	૨૩.૧૨.૨૦૨૦/ રૂા. ૯,૦૮,૫૧૭/-	૨૬.૦૯.૨૦૨૬	પ્લોટ નં. ૧૧૩, ગાર્ડન સિટી વિભાગ-૧, આરાધના લેકટાઉન પાસે, બારડોલી રોડ, બ્લોક નં. ૮૭, જોલવા, પલસાણા, સુરત, ગુજરાત-૩૯૪૩૨૭

પરિણામે ખાસ કરીને દેવાદારો અને જાહેર જનતાને મિલકત સાથે કોઇ સોદો ન કરવા સાવધ કરવામાં આવે છે અને મિલકત સાથેના કોઇપણ સોદા મોતીલાલ ઓસવાલ હોમ ફાયનાન્સ લીમીટેડની ઉપર જણાવેલ રકમ અને તેના પરના વ્યાજના ચાર્જને આધિન રહેશે.

સિક્યોર્ડ મિલકતો પરત મેળવવા માટે ઉપલબ્ધ સમયના સંબંધમાં એક્ટની કલમ ૧૩ની પેટા કલમ (૮) ની જોગવાઈઓ પ્રત્યે દેવાદારોનું ધ્યાન દોરવામાં આવે છે.

સ્થળ : ગુજરાત **સહી/- અધિકૃત અધિકારી**

તારીખ : ૨૯.૦૯.૨૦૨૬ **મોતીલાલ ઓસવાલ હોમ ફાયનાન્સ લીમીટેડ**

FINOLEX INDUSTRIES LIMITED

CIN: L40108PN1981PLC024153

Registered Office: Gat No. 399, Village Urse, Taluka Maval, Dist.Pune - 410 506.

Tel No.: +91 20 27408567 | E-mail: investors@finolexind.com **| Website:** www.finolexpipes.com

NOTICE TO SHAREHOLDERS

SPECIAL WINDOW FOR RE-LODGEMENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/3750/2026 dated January 30, 2026, read with SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated July 02, 2025, we bring to your notice that another special window has been opened for a period of One Year **from February 05, 2026 till February 04, 2027,** for re-lodging share transfer deeds that were originally submitted before April 1, 2019 but were rejected, returned, or left unattended due to documentation or procedural deficiencies.

This facility of a special window is for lodgement of physical securities transfer and dematerialization ("demat") which were sold/purchased prior to April 01, 2019. Kindly refer to the matrix below with regards to the applicability of lodgement :

Execution Date of Transfer Deed	Lodged for transfer before April 01, 2019?	Original Security Certificate Available?	Eligible to lodge in the current window?
Before April 01, 2019	No (it is fresh lodgement)	Yes	✓
Before April 01, 2019	Yes (it was rejected/ returned earlier)	Yes	✓
Before April 01, 2019	Yes	No	✗
Before April 01, 2019	No	No	✗

Kindly note that the request(s) which are accompanied by original certificate(s) along with transfer deeds and relevant supporting documents will only be considered under this special window. The securities so transferred shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien-marked/ pledged during the said lock-in period.

For any queries on the above matter, shareholders are requested to contact the Company's Registrar and Share Transfer Agents, M/s. KFin Technologies Limited, Unit: Finolex Industries Limited, Selenium Building, Tower B, Plot Nos. 31-32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddi, Telangana India -500032. Tel: +91-40-67162222 email ID: einward.ris@kfintech.com.

Shareholders of the Company are requested to update their KYC details, including PAN, email ID, address, mobile number, and bank account details, with their Depository Participant(s) (in case shares are held in demat form) or with the Registrar and Transfer Agent (RTA) (in case shares are held in physical form), to ensure ease of communication and seamless payment of dividend (if any). Shareholders holding shares in physical form are further requested to dematerialize their shares by submitting the share certificates of face value ₹2/- to their respective Depository Participant(s).

For Finolex Industries Limited
Sd/-
Dakshinamurthy Iyer
Company Secretary & Head Legal

Date : September 28, 2026
Place : Pune

PRUDENT ARC LIMITED

રજીસ્ટર્ડ અને કોર્પોરેટ ઓફીસ : ૬૧૧, ડી મોલ, પ્લોટ નં. એ-૧, નેતાજી સુભાષ પ્લેસ, પિતમપુરા, નવી દિલ્હી-૧૧૦૦૩૪

ટેલી : +૯૧-૧૧-૪૫૩૨૦૦૦૦, ઈમેઇલ આઇડી: info@prudentarc.com, CIN:74900DL2011PLC225445

પરિશિષ્ટ ૪ (જુઓ નિયમ ૮(૧)) કબજા નોટીસ (સ્થાવર મિલકત માટે)

જણાવાનું કે, **પ્રુડેન્ટ એઆરસી લીમીટેડ (પ્રુડેન્ટ ટ્રસ્ટ ૧૪૪/૨૬)** ના નીચે સહી કરનાર અધિકૃત અધિકારીએ, સિક્યોરીટાઇઝેશન અને રીકન્સ્ટ્રક્શન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ (અહીં પછી એક્ટ તરીકે દર્શાવેલ છે) હેઠળ અને સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૩ સાથે વંચાતી કલમ ૧૩(૧૨) હેઠળ પ્રાપ્ત સત્તાનો ઉપયોગ કરીને એક્ટની કલમ ૧૩ (૨) હેઠળ માંગણા નોટીસ જારી કરી, નીચેના દેવાદાર(રો)/સહ-દેવાદાર(રો)/જામીનદાર(રો) ને નોટીસમાં જણાવેલ બાકી રકમ જણાવેલ ગાળા દરમિયાન ચોકુવા જણાવ્યું હતું.

અને જણાવાનું કે એક્ટની કલમ ૫ હેઠળ એસાઈનરે **પ્રુડેન્ટ એઆરીસ લીમીટેડ (પ્રુડેન્ટ ટ્રસ્ટ ૧૪૪/૨૬)** ની તરફેણમાં નાણાંકિય સવલતો તેમજ નીચે જણાવેલ સિક્યોરીટી હીત સોંપ્યા હતા. આ એસાઈનમેન્ટને જોતા, પ્રુડેન્ટ એઆરસી લીમીટેડે સિક્યોરીટી લેણદારના પેંગડામાં પગ મુક્યો છે અને સિક્યોરીટી હિતનો ઉપયોગ કરવા અને બાકી રકમની વસુલાત કરવા હકદાર બને છે.

અને જણાવાનું કે દેવાદાર(રો)/જામીનદારો જણાવેલ ગાળા દરમિયાન બાકી રકમની પરત ચુકવણી કરવામાં નિષ્ફળ ગયા હોવાથી દેવાદાર(રો)/જામીનદાર(રો) અને જાહેર જનતાને આથી જાણ કરવામાં આવે છે કે **પ્રુડેન્ટ એઆરસી લીમીટેડ (પ્રુડેન્ટ ટ્રસ્ટ-૧૪૪/૨૬)** ના નીચે સહી કરનાર અધિકૃત અધિકારીએ સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ના નિયમ ૮ સાથે વંચાતી એક્ટની કલમ ૧૩(૪) હેઠળ પ્રાપ્ત સત્તાનો ઉપયોગ કીરને અહીં નીચે જણાવેલ સિક્યોર્ડ મિલકત(તો) નો કબજો લઈ લીધો છે.

ખાસ કરીને દેવાદાર(રો)/જામીનદાર(રો) અને જાહેર જનતાને આથી સિક્યોર્ડ મિલકતો સાથે સોદો ન કરવા સાવધ કરવામાં આવે છે અને મિલકતો સાથેના કોઈપણ સોદા **પ્રુડેન્ટ એઆરસી લીમીટેડ (પ્રુડેન્ટ ટ્રસ્ટ-૧૪૪/૨૬)** ની બાકી રકમ તેમજ લાગુ વ્યાજ, કોસ્ટ, ચાર્જિસ અને ખર્ચના ચાર્જને આધિન રહેશે.

સિક્યોર્ડ મિલકતો પરત મેળવવા માટે પ્રાપ્ત સમયના સંબંધમાં એક્ટની કલમ ૧૩ની પેટા કલમ (૮)ની જોગવાઈઓ પ્રત્યે દેવાદાર(રો)/જામીનદાર(રો) નું ધ્યાન દોરવામા આવે છે.

ક્રમ નં.	દેવાદાર(રો) સહ-દેવાદાર / ગીરવેદાર / જામીનદારનું નામ અને લોન	માંગણાં નોટીસ અને બાકી રકમ	સિક્યોર્ડ એસેટ્સ (સ્થાવર એસેટ્સ) ની વિગત	કબજાની તારીખ
૧	**(LOAN A/C : HCFRAJSEC00001011078); (૧) ખોડિયાર ગાર્મેન્ટ (દેવાદાર), (૨) રોહિતભાઇ વલ્લભભાઇ વોરા (સહ-દેવાદાર), (૩) વોરા વલ્લભભાઇ વિઠ્ઠલભાઇ (સહ-દેવાદાર), (૪) દિપીબેન રોહિતભાઇ વોરા (સહ-દેવાદાર), (૫) વોરા ચંદ્રિકાબેન (સહ-દેવાદાર)**	**૨૪-૦૪-૨૦૨૬ અને રૂા. ૬૮૪૯૦૫/- ૨૭/૦૨/૨૦૨૬ મુજબ**	પ્લોટ નં. ૧૨, ગામતળ મિલકત નં. ૩૭૬, હાઉસ જમીન ક્ષેત્રફળ એરિયા ૧૦૦-૦૦ ચો. યાર્ડ, ગ્રામ પંચાયત એકાઉન્ટીંગ ફોર્મ નં. ૮, એસેસમેન્ટ શિટ (આકારણી પત્રક) નં. ૨૫૮, (હાઉસ નં. ૩૭૬ એકોડીંગ ગ્રામ પંચાયત એકાઉન્ટ ફોર્મ નં. ૪), ગામ-દેવચડી, તાલુકો-ગોંડલ, જિલ્લો-રાજકોટ, ગુજરાત ડિવિઝન ખાતેની રેસિડેન્સીયલ મિલકત. **ચતુઃસીમા** : ઉત્તર : પ્લોટ નં. ૧૫, દક્ષિણ : રોડ, પુર્વ : પ્લોટ નં. ૧૧, પશ્ચિમ : પ્લોટ નં. ૧૩	**૨૫/૦૯/૨૦૨૬**
૨	**(LOAN A/C : UGRJKMS0000009902); (૧) સંતકૃપા ડેરી (દેવાદાર), (૨) હરસુખભાઇ પ્રાગજીભાઇ રૂપારેલીયા (સહ-દેવાદાર) (૩) મુક્તાબેન હરસુખભાઇ રૂપારેલીયા**	**૦૯-૦૪-૨૦૨૬ અને રૂા. ૩૮૬૮૪૩/- ૨૪/૦૨/૨૦૨૬ મુજબ**	સાંઢવાયા ગ્રામ પંચાયત ગામતળ મિલકત / હાઉસ નં. ૧૧૯, ક્ષેત્રફળ આશરે ૧૦૪.૬૫૫ ચો.મી., મુકામ-સાંઢવાયા, તાલુકો-કોટડા સાંગાણી, જિલ્લો-રાજકોટ, ગુજરાત ડિવિઝન ખાતેની જમીનની મિલકતના તમામ ભાગ અને હિસ્સા. **ચતુઃસીમા** : ઉત્તર : ફિરોઝ કાજીની મિલકત, દક્ષિણ : મુખ્ય રોડ અને રાજેશભાઇ ખીમજીભાઇની મિલકત, પુર્વ : રોડ, પશ્ચિમ : રહેમાનભાઇ અલીભાઇની મિલકત	**૨૫/૦૯/૨૦૨૬**
૩	**(LOAN A/C : UGRJKMS0000014800); (૧) પરમાર મીલ્ક (દેવાદાર), (૨) સુરેશભાઇ વાલજીભાઇ પરમાર (સહ-દેવાદાર), (૩) પરમાર ભાવનાબેન સુરેશભાઇ (સહ-દેવાદાર)**	**૦૯-૦૪-૨૦૨૬ અને રૂા. ૪૭૩૧૧૬/- ૨૪/૦૨/૨૦૨૬ મુજબ**	જુના રાજપીપળા ગ્રામ પંચાયત ગામતળ મિલકત / હાઉસ નં. ૧૯, ક્ષેત્રફળ આશરે ૨૦૧.૫૦ ચો.મી., મુકામ-જુના રાજપીપળા, તાલુકો-કોટડા સાંગાણી, જિલ્લો-રાજકોટ, ગુજરાત ડિવિઝન ખાતેની જમીનની મિલકતના તમામ ભાગ અને હિસ્સા. **ચતુઃસીમા** : ઉત્તર : રોડ, દક્ષિણ : મનજીભાઇ હિરાભાઇનું ઘર, પુર્વ : ભીમાભાઇ ગીગાભાઇનું ઘર, પશ્ચિમ : રોડ	**૨૫/૦૯/૨૦૨૬**
૪	**(LOAN A/C : UGRJKMS0000021289); (૧) દિનેશ મિલ્ક (દેવાદાર) (૨) દિનેશભાઈ સવજીભાઈ જાદવ (૩) વેજીયા વૈશાલી જીતેનભાઈ**	**૦૯-૦૪-૨૦૨૬ અને રૂા. ૬૫૮૭૦૦/- ૨૪/૦૨/૨૦૨૬ મુજબ**	બળધોઇ ગ્રામ પંચાયત ગામતળ મિલકત / હાઉસ નં. ૬૩૮/૧, ક્ષેત્રફળ આશરે ૧૬૭.૨૨ ચો.મી., મુકામ-બળધોઇ, તાલુકો-જસદણ, જિલ્લો-રાજકોટ, ગુજરાત ડિવિઝન ખાતેની જમીનની મિલકતના તમામ ભાગ અને હિસ્સા. **ચતુઃસીમા** : ઉત્તર : રોડ, દક્ષિણ : જાદવભાઇ હિરાભાઇ જાદવ, પુર્વ : સંજયભાઇ સવાભાઇ, પશ્ચિમ : કાળુભાઇ પ્રેમજીભાઇ જાદવ	**૨૫/૦૯/૨૦૨૬**
૫	**(LOAN A/C : UGRJKMS0000028820); (૧) બાવળિયા મિલ્ક (દેવાદાર) (૨) બાવળિયા સંજયભાઈ પ્રવિણભાઈ (સહ-દેવાદાર), (૩) બાવળિયા નિસાબેન સંજયભાઈ (સહ-દેવાદાર), (૪) બાવળિયા પ્રવિણ દયાભાઈ (સહ-દેવાદાર)**	**૦૯-૦૪-૨૦૨૬ અને રૂા. ૮૪૬૩૩૭/- ૨૪/૦૨/૨૦૨૬ મુજબ**	દડવા હમીરપરા (મોટા દડવા), ગ્રામ પંચાયત ગામતળ મિલકત / હાઉસ નં. ૧૪૫૧, ક્ષેત્રફળ આશરે ૧૬૭.૨૨૫૫ ચો.મી., મુકામ-દડવા હમીરપરા, (મોટા દડવા) તાલુકો-ગોંડલ, જિલ્લો-રાજકોટ, ગુજરાત ડિવિઝન ખાતેની જમીનની મિલકતના તમામ ભાગ અને હિસ્સા. **મિલકતની ચતુઃસીમા** : ઉત્તર : સનાભાઇ ભીખાભાઇ મીથાપરા, દક્ષિણ : રોડ, પુર્વ : ગોવિંદભાઇ ખોડાભાઇ, પશ્ચિમ : ગોરધનભાઇ વેલાભાઇ ઝાપડિયા	**૨૫/૦૯/૨૦૨૬**
૬	**(LOAN A/C : UGRJKMS0000048383); (૧) જય ખોડિયાર પાન (દેવાદાર), (૨) સુનિલભાઈ પરસોત્તમભાઈ રોજાસરા (સહ-દેવાદાર), (૩) પરસોત્તમભાઈ રોજાસરા (સહ-દેવાદાર), (૪) મુન્ના રોજાસરા (સહ-દેવાદાર), (૫) રોજાસરા લિલાબેન (સહ-દેવાદાર)**	**૦૯-૦૪-૨૦૨૬ અને રૂા. ૫૩૭૬૮૫/- ૨૪/૦૨/૨૦૨૬ મુજબ**	નાની લાખાવડ ગ્રા મપંચાયત ગામતળ મિલકત / હાઉસ નં. ૬૨૮, ક્ષેત્રફળ આશરે ૪૮૧.૮૮ ચો.મી., મુકામ-નાની લાખાવડ, તાલુકો-જસદણ, જિલ્લો-રાજકોટ, ગુજરાત ડિવિઝન ખાતેની જમીનની મિલકતના તમામ ભાગ અને હિસ્સા. **ચતુઃસીમા** : ઉત્તર : રોડ, દક્ષિણ : રોડ, પુર્વ : ખેતીલાયક જમીન, પશ્ચિમ : સોનલબેન સરીયાનું ઘર	**૨૫/૦૯/૨૦૨૬**

સ્થળ : રાજકોટ **સહી/- અધિકૃત અધિકારી**

તારીખ : ૨૫.૦૯.૨૦૨૬ **પ્રુડન્ટ એઆરસી લીમીટેડ, (પ્રુડન્ટ ટ્રસ્ટ-૧૪૪-૨૬)**